

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 24/82-ALC4/2012 **MEETING DATE** : 15.11.2012

The Meeting No. 24/82 in the year 2012-13 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was scheduled to be held on 15.11.2012 but was actually held on 16.11.2012 under the Chairmanship of, Shri Mukesh Bhatnagar, Addl DGFT in Room No.4, Udyog Bhawan, New Delhi.

Following members were present:-

1. Shri S.K. Aggarwal, Jt. Development Commissioner, DC(MSME)
2. Shri D.N. Mathur, Consultant, Department of Pharmaceutical
3. Shri Jasbir Singh, Consultant, Department of Chemicals and Petrochemicals.

Case No. B 376	M/s. Medreich Limited
Norms Committee Meeting No.24/AM13	F.No. 01/82/50/0070/AM 08 F. No 01/82/50/00178/AM 08
Meeting Date:16.11.2012	RA F. No. 07/24/40/00205/AM 08 RA F. No. 07/24/40/00404/AM 08
Adv. Lic. No. & Date	0710052078 dated 20.6.2007 0710053240 dated 10.9.2007
Decision: The firm was requested to appear before the Committee for personal hearing. However, the firm through e-mail has requested for some other date as they were not able to get production and consumption data from Central Excise Department. It was decided to call the firm for PH on 29.12.2012. The case was deferred for 29.12.2012.	

Case No. B 377	M/s. Medreich Limited
Norms Committee Meeting No.24/AM13	F.No. 01/82/50/00798/AM 11 F. No 01/82/50/00457/AM 11 F. No. 01/82/50/00863/AM 11
Meeting Date:1.11.2012	RA F. No. 07/24/40/00200/AM 11 RA F. No. 07/24/40/00072/AM 11 RA F. No. 07/24/40/00222/AM 11
Adv. Lic. No. & Date	0710073911 dated 30.8.2010 0710072323 dated 18.6.2010 0710074194 dated 16.9.2010

Decision: The firm was requested to appear before the Committee for personal hearing. However, the firm through e-mail has requested for some other date as they were not able to get production and consumption data from Central Excise Department. It was decided to call the firm for PH on 27.12.2012. The case was deferred for 27.12.2012

Case No. B 378	M/s. Jubilant Lifesciences Limited
Norms Committee Meeting No.24/AM13	F.No. 01/82/50/00248/AM 10/DES III
Meeting Date:16.11.2012	RA F. No. 05/24/40/00146/AM 10
Adv. Lic. No. & Date	0510244396 dated 24.6.2009
Decision: The firm was requested to appear before the Committee for personal hearing. However, no one appear before the Committee. It was decided to call the firm for PH on 27.12.2012. The case was deferred for 27.12.2012.	

Case No. B 379	M/s. Jubilant Lifesciences Limited
Norms Committee Meeting No.24/AM13	F.No. 01/82/50/01593/AM 11/DES III
Meeting Date:16.11.2012	RA F. No. 05/23/040/00138/AM 11
Adv. Lic. No. & Date	0510272117 dated 6.9.2010
Decision: The firm was requested to appear before the Committee for personal hearing. However, no one appear before the Committee. It was decided to call the firm for PH on 27.12.2012. The case was deferred for 27.12.2012.	

Case No. B 380	M/s. Medchl Chem. & Pharma Limited
Norms Committee Meeting No.24/AM13	F.No. 01/82/50/01760/AM 11 F. No. 01/82/50/00911/AM 11 F.No. 01/82/50/01258/AM 11
Meeting Date:16.11.2012	RA F. No. 09/24/40/00539/AM 11 RA F. No. 09/24/40/00231/AM 12 RA F.No. 09/24/40/00324/AM 11
Adv. Lic. No. & Date	0910045802 dated 4.3.2011 0910048496 dated 29.8.2011 0910044428 dated 24.11.2010
Decision: The firm was requested to appear before the Committee for personal hearing. However, the firm through e-mail has expressed their inability to attend the meeting as their representative was hospitalized due to malaria fever. It was decided to call the firm for PH on 29.11.2012. Accordingly, the case was deferred for 29.11.2012.	

Case No. B 381	M/s. Rohan Exports India Limited and M/s. Mahesh Raj Chemicals Limited
Norms Committee Meeting No.24/AM13	F.No. 01/83/162/00654/AM 12/DES III
Meeting Date:16.11.2012	
Decision: It was decided to defer the case for 13.12.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No. B 382	M/s. PCL Oil & Solvents Limited, New Delhi
Norms Committee Meeting No.24/AM13	F.No.
Meeting Date:16.11.2012	RA F. No. 05/27/040/00083/AM 13 RA F. No. 05/27/040/00454/AM 13 RA F. No 05/27/040/00455/AM 13
Adv. Lic. No. & Date	
Decision: It was decided to defer the case for 13.12.2012 for comments of Petrochemical Division of Department of Chemicals and Petrochemicals.	

Case No. B 383	M/s. Elpee Chemical Pvt. Ltd.
Norms Committee Meeting No.24/AM13	F.No. 01/82/50/01100/AM 12/DES III
Meeting Date:16.11.2012	RA F. No. 03/94/40/766/AM 12
Adv. Lic. No. & Date	0310669818 dated 9.12.2011
Decision: It was decided to enhance the quantity of "Isophthalic Acid" from 0.908 kg to 1 kg. RA may take appropriate action as per the decision of Norms Committee.	

Case No. B 384	M/s. Chiral Bioscience Limited
Norms Committee Meeting No.24/AM13	F.No. 01/82/50/00970/AM 09/DES III F. No. 01/82/50/01618/AM 11/DES III F. No. 01/82/050/01415/AM 11/DES III
Meeting Date:16.11.2012	RA F. No. 09/24/040/00120/AM 09 RA F. No. 09/24/040/00162/AM 11 RA F. No. 09/24/040/00005/AM 11
Adv. Lic. No. & Date	0910034444 dated 26.7.2008 0910043817 dated 6.10.2010 0910042381 dated 17.6.2010
Decision: Shri L. Rameshwar Reddy, Managing Director of the firm appeared before the Committee. After discussions on the issue of delay in representing their case to DGFT HQs, he has stated that they were taking up the matter with the Hyderabad office since 2000. Committee requested them to submit the copies of same to this office for perusal. He assured that the same would be submitted within day or two. The case was deferred for 27.12.2012 for comments of Department of Pharmaceuticals.	

Case No. B 386	M/s. Chiral Bioscience Limited
Norms Committee Meeting No.24/AM13	F.No. 01/82/50/00113/AM 11/DES III
Meeting Date:16.11.2012	RA F. No. 09/24/040/00413/AM 10
Adv. Lic. No. & Date	0910040795 dated 2.2.2010
Decision: Shri L. Rameshwar Reddy, Managing Director of the firm appeared before the Committee. After discussions on the issue of delay in representing their case to DGFT HQs, he has stated that they were taking up the matter with the Hyderabad office since 2000. Committee requested them to submit the copies of same to this office for perusal. He assured that the same would be submitted within day or two. The case was deferred for 27.12.2012 for comments of Department of Pharmaceuticals.	

Case No. B 385	M/s. Chiral Bioscience Limited
Norms Committee Meeting No.24/AM13	F.No. 01/82/162/00163/AM 13/DES III
Meeting Date:16.11.2012	RA F. No. 09/24/040/00102/AM 10
Adv. Lic. No. & Date	0910038495 dated 8.7.2009
Decision: Shri L. Rameshwar Reddy, Managing Director of the firm appeared before the Committee. After discussions on the issue of delay in representing their case to DGFT HQs, he has stated that they were taking up the matter with the Hyderabad office since 2000. Committee requested them to submit the copies of same to this office for perusal. He assured that the same would be submitted within day or two. The case was deferred for 27.12.2012 for comments of Department of Pharmaceuticals.	

Case No. C 51	M/s. Shasun Pharmaceuticals Limited			
Norms Committee Meeting No.24/AM13	F.No. 01/82/162/00261/AM 12/DES III			
Meeting Date:16.11.2012				
Decision: In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/471/2012-PI(Norms) dated 22.10.2012, it was decided to ratify norms under Para 4.4.2 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Gabapentin	1 kg	1.	Cyclohexane 1,1-diacetic acid Monamide	1.63 kg
		2.	Liquid Bromine	2.06 kg
		3.	Acetone	2.33 kg
		4.	Tributylamine	0.90 kg
		5.	Isopropyl Alcohol	1.17
RA may take appropriate action as per the decision of Norms Committee.				

Case No. C 50	M/s. Ence Armatex Pvt. Ltd.
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Case No. C 50	M/S. ETCEE AROMATICS Pvt. Ltd.
Norms Committee Meeting No.24/AM13	F.No. 01/82/162/00745/AM 12/DES III
Meeting Date:16.11.2012	
Adv. Lic. No. & Date	
Decision: It was decided to call from the firm certificate from the Central Excise Authority certifying year-wise production and corresponding consumption of raw material for the last three years. Accordingly the case was deferred for 27.12.2012.	

Case No. C 51	M/s. Camlin Fine Chemicals Limited
Norms Committee Meeting No.24/AM13	F.No. 01/82/162/00922/AM 12 DES III
Meeting Date:16.11.2012	
Adv. Lic. No. & Date	
Decision: It was decided to defer the case for 13.12.2012 for comments of Department of Chemicals and Petrochemicals.	

1

Case No.:39/24/82-ALC4/2012	Party Name:CENTURY PHARMACEUTICALS LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Approved	
HQ File :01/82/050/00843/AM13/	RLA File :34/24/040/00030/AM11/	Lic.No/Date:3410027211 11.06.2010	Defer Date:	
Decision : In the light of earlier decision taken in meeting No. 48/82 dated 1.3.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
9-Deoxo-9A-Aza-9A-Hemoerythromycin (Azithromycin Amine) A	1 kg	1.	Erythromycin Thiocyanate	1.64 KGA
RA may take appropriate action as per the decision of Norms Committee.				

2

Case No.:57/40/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Approved
HQ File :01/82/050/01256/AM11/	RLA File :09/24/040/00237/AM11/	Lic.No/Date:0910043987 20.10.2010	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/474/2012-PI(Norms) dated 16.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Sevelamer Carbonate	1 kg	1.	Polyallylamine HCL Solution (50%)	2.70
		2.	Epichlorohydrin	0.144
		3.	Cyclohexane	2.36
		4.	Isopropyl alcohol	4.73

RA may take appropriate action as per the decision of Norms Committee.

3	Case No.: 63/40/82-ALC4/2010	Party Name:EMAMI LIMITED,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/01262/AM11/	RLA File :02/24/040/00120/AM11/	Lic.No/Date:0210149565 25.10.2010	Defer Date:13.12.2012
	Decision : It was decided to remind the firm to furnish the information sought by DC(MSME) vide thier letter dated 12.9.2012 within 15 days failing which the case would be closed. Accordingly, the case was deferred for 13.12.2012.			

4

Case No.:56/40/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Approved	
HQ File :01/82/050/01255/AM11/	RLA File :09/24/040/00236/AM11/	Lic.No/Date:0910044022 26.10.2010	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/475/2012-PI(Norms) dated 16.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Colesevelam HCL	1 kg	1.	Polyallylamine Hcl Solution (50%)	2.26
		2.	Epichlorohydrin	0.12
		3	Cyclohexane	1.975
		4.	Isopropyl alcohol	3.959
		5.	Methanol	2.13
RA may take appropriate action as per the decision of Norms Committee.				

5

Case No.: 25/40/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Approved	
HQ File :01/82/050/01224/AM11/	RLA File :09/24/040/00238/AM11/	Lic.No/Date:0910044429 25.11.2010	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/473/2012-PI(Norms) dated 16.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Sevelamer Hcl	1 kg	1.	Polyallylamine HCL Solution (50%)	2.70
		2.	Epichlorohydrin	0.144
		3.	Cyclohexane	2.36
		4.	Isopropyl alcohol	4.73
RA may take appropriate action as per the decision of Norms Committee.				

6

Case No.:24/47/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Approved	
HQ File :01/82/050/01614/AM11/	RLA File :09/24/040/00404/AM11/	Lic.No/Date:0910044631 10.12.2010	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/469/2012-PI(Norms) dated 17.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Atazanavir Sulfate	1 kg	1	N-Methyl-2-Pyrrolidone	1.54
		2	Acetone	10.89
		3.	Methanol	1.65
		4.	Isopropyl Alcohol	4.01
		5.	Methylene Chloride	7.95
		6.	(2R)-[(1S)-Tert-Butoxycarbonyl)-Amino-2-Phenyethyl) Oxirane	0.49
		7.	4-(2-Pyridinyl) Benzaldehyde	0.528
		8.	L-Tert-Leucine	0.554
RA may take appropriate action as per the decision of Norms Committee.				

7	Case No.:23/4/82-ALC4/2011	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Rejected
	HQ File :01/82/050/00074/AM12/	RLA File :07/24/040/00352/AM11/	Lic.No/Date:0710075977 13.12.2010	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished informatin despite repeated reminders.			

8	Case No.:53/47/82-ALC4/2010	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/01643/AM11/	RLA File :09/24/040/00519/AM11/	Lic.No/Date:0910045550 14.02.2011	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

	Case No.:32/6/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Approved
	HQ File :01/82/050/00150/AM12/	RLA File :09/24/040/00037/AM12/	Lic.No/Date:0910046439 21.04.2011	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/477/2012-PI(Norms) dated 17.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

9	Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
	Clindamycin Hydrochloride	1 kg	1.	Lincomycin Hydrochloride Monohydrate	1.43
			2.	N,N Dimethylformamide	1.42
			3.	Isopropyl Alcohol	2.13
			4.	Acetone	8.10
			5.	Activated Carbon	0.06
			6.	Steam/Thermal Coal	As per fuel policy
RA may take appropriate action as per the decision of Norms Committee.					

10	Case No.: 19/10/82-ALC4/2011	Party Name:PLANET HERBS LIFE SCIENCES PVT.LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00278/AM12/	RLA File :61/24/040/00097/AM11/	Lic.No/Date:6110000608 03.05.2011	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of DC(MSME).			

11	Case No.: 27/16/82-ALC4/2011	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00485/AM12/	RLA File :34/24/040/00039/AM12/	Lic.No/Date:3410030563 10.06.2011	Defer Date:13.12.2012
	Decision : The reply has been received from the firm and the same was forwarded to Department of Pharmaceuticals. It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

12	Case No.: 35/19/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00549/AM12/	RLA File :22/24/040/00022/AM12/	Lic.No/Date:2210011532 28.06.2011	Defer Date:13.12.2012
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals. Accordingly, the case was deferred for 13.12.2012 for comments of Department of Pharmaceuticals.			

13	Case No.: 97/22/82-ALC4/2012	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00800/AM13/	RLA File :34/24/040/00058/AM12/	Lic.No/Date:3410030822 05.07.2011	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

	Case No.: 3/17/82-ALC4/2011	Party Name:RANPAVY LABORATORIES LTD	Meet No/Date:24/82-ALC4/2012	Status: Case Deferred
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14	Case No.:5/1/82-ALC4/2011	Party Name:KANBAY LABORATORIES LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00498/AM12/	RLA File :05/24/040/00124/AM12/	Lic.No/Date:0510296379 12.07.2011	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

15	Case No.:25/26/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00708/AM12/	RLA File :03/94/040/00385/AM12/	Lic.No/Date:0310646711 05.08.2011	Defer Date:13.12.2012
	Decision : It was decided to remind the firm to furnish Drug Manufacturing License and Master Batch Formula. Accordingly, the case was deferred for 13.12.2012.			

16	Case No.:39/31/82-ALC4/2011	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00865/AM12/	RLA File :22/24/040/00039/AM12/	Lic.No/Date:2210011843 01.09.2011	Defer Date:13.12.2012
	Decision : It was decided to remind the firm to furnish the requisite information immediately failing which the case would be closed. Accordingly, the case was deferred for 13.12.2012.			

17	Case No.:89/42/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/01124/AM12/	RLA File :09/24/040/00276/AM12/	Lic.No/Date:0910048679 08.09.2011	Defer Date:13.12.2012
	Decision : Shri Veeranna Seelamsethi, Sr. Manager, Materials appeared before the Committee and after discussion, the firm was requested to furnish following information: • Colour index and hue number of the product to be exported. • Yields stepwise supported with authenticated technical literature. • Production consumption data duly certified by Central Excise Authority. • Details regarding recovery of solvents. Shri Seelamsetti has assured that the information would be submitted in a weeks' time. The case was deferred for 13.12.2012.			

Case No.:17/28/82-ALC4/2011	Party Name:RUSAN PHARMA LTD.	Meet No/Date:24/82-ALC4/2012	Status:Case
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			15.11.2012	Approved
HQ File :01/82/050/00787/AM12/		RLA File :03/95/040/00471/AM12/	Lic.No/Date:0310656673 28.09.2011	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/118/2012-PI(Norms) dated 4.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Nalbuphine Hydrochloride Pharma Grade	1 kg	1.	Noroxymorphone Pharma Grade	1.24
RA may take appropriate action as per the decision of Norms Committee.				

19	Case No.:16/35/82-ALC4/2011	Party Name:HIRAN ORGOCHEM LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00943/AM12/	RLA File :03/94/040/00474/AM12/	Lic.No/Date:0310657248 30.09.2011	Defer Date: 13.12.2012
	Decision : It was decided to remind the firm to furnish the requisite information immediately. Accordingly, the case was deferred for 13.12.2012.			

20	Case No.:14/41/82-ALC4/2011	Party Name:MEDREICH LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/01015/AM12/	RLA File :07/24/040/00254/AM12/	Lic.No/Date:0710083012 04.10.2011	Defer Date:13.12.2012
	Decision : The firm was called for Personal Hearing. However, the firm has requested for some another date for PH as they are unable to get the production consumption data. It was decided to call the firm for PH on 13.12.2012. Accordingly, the case was deferred for 13.12.2012.			

21	Case No.:26/35/82-ALC4/2011	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00953/AM12/	RLA File :03/94/040/00606/AM12/	Lic.No/Date:0310658741 11.10.2011	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Chemicals and Petrochemicals.			

22	Case No.:9/35/82-ALC4/2011	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00936/AM12/	RLA File :05/24/040/00226/AM12/	Lic.No/Date:0510304974 11.10.2011	Defer Date:13.12.2012
	Decision : The reply received from the firm has been sent to Department of Pharmaceuticals. The case was deferred for 13.12.2012 for comments of Department of Pharmaceuticals.			

23	Case No.:5/31/82-ALC4/2011	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00831/AM12/	RLA File :03/95/040/00570/AM12/	Lic.No/Date:0310659395 13.10.2011	Defer Date:13.12.2012
Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Chemicals and Petrochemicals.				

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Case No.:54/31/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Approved
HQ File :01/82/050/00880/AM12/	RLA File :03/94/040/00647/AM12/	Lic.No/Date:0310660797 19.10.2011	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/81/2012-PI(Norms) dated 12.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Fusidic Acid Cream 15 gm tube Tech. Spec. Labelled content Fusidic Acid 2% W.W; Brand Amigermol Cream or any other	1 no. of tube of Fusidic Acid Cream 2% w/w	1.	Fusidic Acid Micronized	0.306 gm
		2.	White Soft Paraffin (Petroleum Jelly)	0.840 gm
		3.	Liquid Paraffin (Mineral Oil Kyadol)	1.665 gm
		4.	Empty Aluminium Tube 15 gm printed	Relevant, as per packing policy.
Fusidic Acid 30 gm Tube Tech. Spec. Labelled content Fusidic Acid 2% W.W; Brand Amigermol Cream or any other	1 no. of tube of Fusidic Acid Cream 2% w/w	1.	Fusidic Acid Mirconized	0.612 gm
		2.	White Soft Paraffin (Petroleum Jelly)	1.68 gm
		3.	Liquid Paraffin (Mineral Oil Kyadol)	3.33 gm
		4.	Empty Aluminum Tube 30 gm printed.	Relevant, as per packing policy
Sodium Fusidate Ointment 30 gm tube Tech. Spec. Labelled Content Sodium Fusidate 2% W/W Brand Amigermol Pomada or any other	1 no. of tube of Sodium Fusidate Ointment 2% w/w, 30 gm tube	1.	Sodium Fusidate Micronized	0.612 gm
		2.	White Soft Paraffin	23.7 gm
		3.	Wool Fat (Medilam Ultra)	1.38 gm
		4.	Liquid Paraffin	4.20 gm
		5.	Empty Aluminium Tube 10 gm printed	Relevant, as per packing policy

RA may take appropriate action as per the decision of Norms Committee.

25	Case No.:28/41/82-ALC4/2011	Party Name:LIV MEDICA PRODUCTS PVT. LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/01029/AM12/	RLA File :04/24/040/00210/AM12/	Lic.No/Date:0410130168 09.11.2011	Defer Date:13.12.2012
Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Industrial Policy and Promotion.				

Case No.:3/45/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:24/82-ALC4/2012	Status:Case Deferred
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26	Case No.:5/43/82-ALC4/2011	Party Name:ENCODE ETHICALS PVT LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/01180/AM12/	RLA File :03/94/040/00691/AM12/	Lic.No/Date:0310664617 14.11.2011	Defer Date:13.12.2012
Decision : It was decided to remind the firm to furnish a copy of Master Batch Formula immediately. Accordingly, the case was deferred for 13.12.2012.				

27	Case No.:5/45/83-ALC1/2011	Party Name:SPAN DIAGNOSTICS LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/83/050/00780/AM12/	RLA File :52/24/040/00033/AM12/	Lic.No/Date:5210037002 15.11.2011	Defer Date:13.12.2012
Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Biotechnology.				

28	Case No.:31/49/82-ALC4/2011	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/01340/AM12/	RLA File :09/24/040/00332/AM12/	Lic.No/Date:0910049719 16.11.2011	Defer Date:13.12.2012
Decision : It was decided to remind the firm to furnish the requisite information immediately. The case was deferred for 13.12.2012.				

29

Case No.:27/49/82-ALC4/2011	Party Name:ANDHRA ORGANICS LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Approved
HQ File :01/82/050/01336/AM12/	RLA File :09/24/040/00344/AM12/	Lic.No/Date:0910049777 18.11.2011	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/324/2012-PI(Norms) dated 10.09.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
4-(N-Acetyl) Amino-N-(5-Methyl-3-Isoxazoly) Benzenesulfonamide	1 kg	1.	Methanol	1.66
		2.	Methanol	0.269
		3.	Oxalic Acid	0.833
		4.	Hydroxyl Amine Sulphate	0.666
		5.	Acetone	0.541
		6.	Pyridine	0.083
		7.	Aniline	0.708
		8.	Methylene Chloride	0.833

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:7/27/85-ALC3/2011	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/85/050/00151/AM12/	RLA File :07/24/040/00317/AM12/	Lic.No/Date:0710084045	Defer

30	18.11.2011 Date:13.12.2012 Decision :It was decided to call from the firm the following clarification: Whether the items are drug item. if yes, kindly furnish the Drug Manufacturing License. If not a drug item, kindly elaborate under which ITC(HS) code they are claiming the norms. The case was deferred for 13.12.2012.
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31

Case No.:29/49/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Approved
HQ File :01/82/050/01338/AM12/	RLA File :09/24/040/00379/AM12/	Lic.No/Date:0910049906 24.11.2011	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/334/2012-PI(Norms) dated 13.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Fosinopril Sodium	1 kg	1.	(Trans)-4-Cyclohexyl-L-Proline	0.552
		2.	1,3 Dicyclohexyl Carbodiimide	0.55
		3.	4-Phenyl-1-Butene	3.06
		4.	Acetone	1.61
		5.	Acetonitrile	1.28
		6.	Isopropyl Alcohol	2.81
		7.	L-Cinchonidine	0.2379
		8.	Methanol	2.65
		9.	Methyl Isobutyl ketone	4.19
		10	Methylene Chloride	16.57
		11	Triethylamine	0.276
		12	Trimethylchlorosilane	3.301

RA may take appropriate action as per the decision of Norms Committee.

Case No.:54/46/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Approved
HQ File :01/82/050/01270/AM12/	RLA File :09/24/040/00398/AM12/	Lic.No/Date:0910050048 05.12.2011	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/320/2012-PI(Norms) dated 10.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Abacavir Sulfate	1 kg	1.	FADCP[N-(2-Amino-4,6-Dichloro-5-	1.042

32			Pyrimidiny]-Formamide]	
		2.	Triethyl Orthoformate	0.69
		3.	Cyclopropylamine	0.19
		4.	Vincelactam	2.50
		5.	D(-) Tartaric Acid	1.45
		6.	Sodium Borohydrate	0.681
		7.	Activated Carbon	0.100
		8.	Iso Propyl Alcohol	3.78
		9.	Methanol	10.36
		10	Methelene Chloride	3.55
		11	Steam/Thermal Coal	As per fuel policy
RA may take appropriate action as per the decision of Norms Committee.				

33

Case No.:34/49/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Approved	
HQ File :01/82/050/01343/AM12/	RLA File :09/24/040/00358/AM12/	Lic.No/Date:0910050099 08.12.2011	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/320/2012-PI(Norms) dated 10.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Ampicillin Anhydrous	1 kg	1.	6-APA	0.692
		2.	D(-) Alpha Phenyl Glycine Base (PG Base)	0.500
		3.	Ethyl Aceto Acetate (EAA)	0.4146
		4.	Pivaloyl Chloride	0.42
		5.	Diethylamine	0.233
		6.	Potassium Carbonate	0.235
		7.	Triethylamine	0.023
		8.	Methylene Chloride	0.737
		9.	Isopropyl Alcohol	1.21
		10.	Coal	As per fuel policy
RA may take appropriate action as per the decision of Norms Committee.				

34	Case No.:2/39/82-ALC4/2011	Party Name:BILCARE LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00994/AM12/	RLA File :31/83/040/00167/AM12/	Lic.No/Date:3110051868 13.12.2011	Defer Date:13.12.2012
	Decision : The case is being examined on file. Therefore, it was deferred for 13.12.2012.			

35	Case No.:23/45/82-ALC4/2011	Party Name:SUTURES INDIA PRIVATE LIMITED,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/01200/AM12/	RLA File :07/24/040/00341/AM12/	Lic.No/Date:0710084630 13.12.2011	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Industrial Policy and Promotion.			

36	Case No.:24/46/82-ALC4/2011	Party Name:ASHISH LIFE SCIENCE PVT.LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/01240/AM12/	RLA File :03/94/040/00737/AM12/	Lic.No/Date:0310670672 14.12.2011	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

37	Case No.:59/46/82-ALC4/2011	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/01275/AM12/	RLA File :09/24/040/00413/AM12/	Lic.No/Date:0910050238 15.12.2011	Defer Date:13.12.2012
	Decision : It was decided to remind the firm to furnish the details as per Appendix 33, Accordingly, the case was deferred for 13.12.2012.			

38	Case No.:43/21/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00673/AM13/	RLA File :09/24/040/00458/AM12/	Lic.No/Date:0910050481 29.12.2011	Defer Date:13.12.2012
	Decision : Shri Veeranna Seelamsethi, Sr. Manager, Materials appeared before the Committee and after discussion, the firm was requested to furnish following information: • Colour index and hue number of the product to be exported. • Yields stepwise supported with authenticated technical literature. • Production consumption data duly certified by Central Excise Authority. • Details regarding recovery of solvents. Shri Seelamsetti has assured that the information would be submitted in a weeks' time. The case was deferred for 13.12.2012.			

	Case No.:18/1/82-ALC4/2012	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/01460/AM12/	RLA File :09/24/040/00402/AM12/	Lic.No/Date:0910050772	Defer

39	HQ File :01/82/050/01460/AM12/	RLA File :09/24/040/00495/AM12/	Lic.No/Date:0910050 / 12 13.01.2012	Defer Date:13.12.2012
	Decision :In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/376/2012-PI(Norms) dated 28.9.2012, it was decided to call from the firm the following technical details/justification: The chemistry of step III and IV do not match with the material balance. Yields of Step III and IV are not given. Accordingly, the case was deferred for 13.12.2012.			

40	Case No.:69/1/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/01511/AM12/	RLA File :09/24/040/00496/AM12/	Lic.No/Date:0910050771 13.01.2012	Defer Date:13.12.2012
Decision : Shri Veeranna Seelamsethi, Sr. Manager, Materials appeared before the Committee and after discussion, the firm was requested to furnish following information: • Colour index and hue number of the product to be exported. • Yields stepwise supported with authenticated technical literature. • Production consumption data duly certified by Central Excise Authority. • Details regarding recovery of solvents. Shri Seelamsetti has assured that the information would be submitted in a weeks' time. The case was deferred for 13.12.2012.				

41	Case No.:21/1/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Approved																														
	HQ File :01/82/050/01463/AM12/	RLA File :09/24/040/00447/AM12/	Lic.No/Date:0910050799 17.01.2012	Defer Date:																														
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/350/2012-PI(Norms) dated 10.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																																		
<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed kg/kg</th></tr> </thead> <tbody> <tr> <td>Mirtazapine</td><td>1 kg</td><td>1.</td><td>1-(3-Hydroxymethylpyridyl)-2-Phenyl-4-Methyl-Piperazine</td><td>1.306</td></tr> <tr> <td></td><td></td><td>2.</td><td>Activated Carbon</td><td>0.069</td></tr> <tr> <td></td><td></td><td>3.</td><td>Cyclohexane</td><td>4.19</td></tr> <tr> <td></td><td></td><td>4.</td><td>Di isopropyl Ether</td><td>0.582</td></tr> <tr> <td></td><td></td><td>5.</td><td>Methanol</td><td>0.716</td></tr> </tbody> </table>					Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg	Mirtazapine	1 kg	1.	1-(3-Hydroxymethylpyridyl)-2-Phenyl-4-Methyl-Piperazine	1.306			2.	Activated Carbon	0.069			3.	Cyclohexane	4.19			4.	Di isopropyl Ether	0.582			5.	Methanol	0.716
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg																														
Mirtazapine	1 kg	1.	1-(3-Hydroxymethylpyridyl)-2-Phenyl-4-Methyl-Piperazine	1.306																														
		2.	Activated Carbon	0.069																														
		3.	Cyclohexane	4.19																														
		4.	Di isopropyl Ether	0.582																														
		5.	Methanol	0.716																														

		6.	Methylene Chloride	3.357
RA may take appropriate action as per the decision of Norms Committee.				

42	Case No.:52/49/82-ALC4/2011		Party Name:DISHMAN PHARMACEUTICALS & CHEMICALS LTD		Meet No/Date:24/82-ALC4/2012 15.11.2012		Status:Case Approved	
	HQ File :01/82/050/01361/AM12/		RLA File :08/24/040/00239/AM12/		Lic.No/Date:0810108117 25.01.2012		Defer Date:	
	Decision : : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/57/2012-Ch. II dated 16.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed			
	Methyl Tri Octyl Ammonium Chloride	1 kg	1.	Tri Octyl Amine	0.815 kg			
		2.	Iso Propyl Alcohol	0.350 litre				
RA may take appropriate action as per the decision of Norms Committee.								

43	Case No.:35/3/82-ALC4/2012		Party Name:VIVIMED LABS LIMITED		Meet No/Date:24/82-ALC4/2012 15.11.2012		Status:Case Deferred	
	HQ File :01/82/050/00039/AM13/		RLA File :09/24/040/00532/AM12/		Lic.No/Date:0910051038 31.01.2012		Defer Date:13.12.2012	
	Decision : Shri Veeranna Seelamsethi, Sr. Manager, Materials appeared before the Committee and after discussion, the firm was requested to furnish following information: • Colour index and hue number of the product to be exported. • Yields stepwise supported with authenticated technical literature. • Production consumption data duly certified by Central Excise Authority. • Details regarding recovery of solvents.							
Shri Seelamsetti has assured that the information would be submitted in a weeks' time. The case was deferred for 13.12.2012.								

	Case No.:39/3/82-ALC4/2012		Party Name:VIVIMED LABS LIMITED		Meet No/Date:24/82-ALC4/2012 15.11.2012		Status:Case Deferred	
	HQ File :01/82/050/00043/AM13/		RLA File :09/24/040/00528/AM12/		Lic.No/Date:0910051037 31.01.2012		Defer Date:13.12.2012	
	Decision : Shri Veeranna Seelamsethi, Sr. Manager, Materials appeared before the Committee and after discussion, the firm was requested to furnish following information: • Colour index and hue number of the product to be exported.							

- Yields stepwise supported with authenticated technical literature.
- Production consumption data duly certified by Central Excise Authority.
- Details regarding recovery of solvents.

Shri Seelamsetti has assured that the information would be submitted in a weeks' time. The case was deferred for 13.12.2012.

45	Case No.:28/3/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00032/AM13/	RLA File :09/24/040/00527/AM12/	Lic.No/Date:0910051095 02.02.2012	Defer Date:13.12.2012
Decision : Shri Veeranna Seelamsethi, Sr. Manager, Materials appeared before the Committee and after discussion, the firm was requested to furnish following information: • Colour index and hue number of the product to be exported. • Yields stepwise supported with authenticated technical literature. • Production consumption data duly certified by Central Excise Authority. • Details regarding recovery of solvents. Shri Seelamsetti has assured that the information would be submitted in a weeks' time. The case was deferred for 13.12.2012.				

46	Case No.:26/1/82-ALC4/2012	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/01468/AM12/	RLA File :09/24/040/00480/AM12/	Lic.No/Date:0910051119 06.02.2012	Defer Date:13.12.2012
Decision :It was decided to remind the firm to furnish the requisite information immediately. Accordingly, the case was deferred for 13.12.2012.				

47	Case No.:51/46/82-ALC4/2011	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/01267/AM12/	RLA File :03/95/040/00867/AM12/	Lic.No/Date:0310680799 08.02.2012	Defer Date:13.12.2012
Decision :It was decided to defer the case for 13.12.2012 for comments of Petrochemical Division of Department of Chemicals and Petrochemicals.				

	Case No.:40/1/82-ALC4/2012	Party Name:MEDREICH LIMITED	Meet No/Date:24/82-ALC4/2012	Status:Case Deferred
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48			15.11.2012	
	HQ File :01/82/050/01482/AM12/	RLA File :07/24/040/00455/AM12/	Lic.No/Date:0710086215 10.02.2012	Defer Date:13.12.2012
Decision : The firm was called for Personal Hearing. However, the firm has requested for some other date for PH as they are unable to get the production consumption data. It was decided to call the firm for PH on 13.12.2012.				

49	Case No.: 55/1/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/01497/AM12/	RLA File :03/94/040/00996/AM12/	Lic.No/Date:0310681891 14.02.2012	Defer Date:13.12.2012
Decision : It was decided to remind the firm to furnish the requisite information immediately. Accordingly, the case was deferred for 13.12.2012.				

50	Case No.: 67/1/82-ALC4/2012	Party Name:CHEMSPEC CHEMICALS PVT LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/01509/AM12/	RLA File :03/94/040/01007/AM12/	Lic.No/Date:0310682171 15.02.2012	Defer Date:13.12.2012
Decision : It was decided to remind the firm to furnish the requisite information immediately. Accordingly, the case was deferred for 13.12.2012.				

51	Case No.: 35/1/82-ALC4/2012	Party Name:SPECTRUM LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/01477/AM12/	RLA File :04/24/040/00309/AM12/	Lic.No/Date:0410133868 16.02.2012	Defer Date:13.12.2012
Decision : It was decided to remind the firm to furnish Drug Manufacturing License for the export product. Accordingly, the case was deferred for 13.12.2012				

52

Case No.:28/1/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Approved	
HQ File :01/82/050/01470/AM12/	RLA File :03/94/040/01016/AM12/	Lic.No/Date:0310682483 17.02.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/285/2012-PI(Norms) dated 10.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
N-(2-Butyl-3-(p-(3-(dibutylamino) propoxy) benzoyl)-5-benzofuranyl) methanesulfonamide (Dronedarone hydrochloride)	1 kg	1.	2-n-Butyl 3-(4-methoxy benzoyl) 5-nitrobenzofuran	1.556
		2.	N-(3-Cholorophenyl)-dibutylamine	0.944

RA may take appropriate action as per the decision of Norms Committee.

53	Case No.: 51/1/82-ALC4/2012	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/01493/AM12/	RLA File :09/24/040/00579/AM12/	Lic.No/Date:0910051360 21.02.2012	Defer Date:13.12.2012
	Decision : It was decided to remind the firm to furnish the technical details as per Appendix 33. Accordingly, the case was deferred for 13.12.2012.			

54

Case No.: 58/1/82-ALC4/2012	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Approved
HQ File :01/82/050/01500/AM12/	RLA File :09/24/040/00564/AM12/	Lic.No/Date:0910051391 22.02.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/383/2012-PI(Norms) dated 28.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Ractopamine HCL	1 kg	1	4-(4-Hyroxy Phenyl)-2-Butanone	1.063
		2.	4-Hydroxy-Alpha Bromo Acetophenone	1.063
		3.	Methanol	3.91
		4.	Ethyl Acetate	4.11
		5.	Toluene	1.28
		6.	Acetone	0.33

RA may take appropriate action as per the decision of Norms Committee.

55	Case No.:7/49/82-ALC4/2011		Party Name:EMCURE PHARMACEUTICALS LTD.		Meet No/Date:24/82-ALC4/2012 15.11.2012		Status:Case Approved	
	HQ File :01/82/050/01316/AM12/		RLA File :31/83/040/00236/AM12/		Lic.No/Date:3110053141 24.02.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/521/2012-PI(Norms) dated 12.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export Product		Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg		
	Sevelamer HCL (Relevant Bulk Drug)		1 kg	1.	Allyl Amine HCL Solution (60%)	2.25		
RA may take appropriate action as per the decision of Norms Committee.								

Case No.: 60/49/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
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56	HQ File :01/82/050/01369/AM12/	RLA File :03/94/040/00125/AM12/	Lic.No/Date:0310683824 29.02.2012	Defer Date:13.12.2012
Decision : It was decided to remind the firm to furnish the requisite information immediately. Accordingly, the case was deferred for 13.12.2012.				

57	Case No.:65/3/82-ALC4/2012		Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Approved
	HQ File :01/82/050/00069/AM13/	RLA File :04/24/040/00322/AM12/	Lic.No/Date:0410134302 01.03.2012	Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/15/2012-PI(Norms) dated 13.6.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
	Metoprolol Tartrate Tablets 25 mg	1 number	1.	Metoprolol Tartrate	25.5 mg
			2.	Magnesium Stearate	1.53 mg
	RA may take appropriate action as per the decision of Norms Committee.				

58	Case No.:61/1/82-ALC4/2012		Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Approved
	HQ File :01/82/050/01503/AM12/	RLA File :05/24/040/00429/AM12/	Lic.No/Date:0510319400 02.03.2012	Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/351/2012-PI(Norms) dated 13.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
	Orlistat (Pharmaceuticals formulations/Standard Grade)	1 kg	1	(S)-(-)-2,2-bis(diphenylphosphino)-1,1-binaphthyl	0.0166
			2.	2 Methoxy Propane	13.10
			3.	Acetone	0.95
			4.	Activated Carbon	0.100
			5.	Dicyclohexyl Carbodiimide	1.189
			6	Diisobutyl Aluminium hydride	10.76
			7	Dimethyl Formamide	0.194
			8.	Ethyl Acetate	0.40
			9.	Formic Acid	0.643
			10	Lithium Hexamethyldisilazide	2.865
			11	L-Leucine	0.921
			12	Meldrum Acid	2.985
			13.	Methanol	19.70
			14	Methylene Chloride	11.08

		15	Palladium Sponge	0.00618
		16	Pivaloyl Chloride	0.848
		17	Tetrachlorobis(P-Cymene) Diruthenium (II)	0.0083
		18	Tetrahydrofuran	3.97
		19	Toluene	21.305
		20	Triethylamine	0.780
RA may take appropriate action as per the decision of Norms Committee.				

59	Case No.:30/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00110/AM13/	RLA File :03/94/040/01096/AM12/	Lic.No/Date:0310684923 05.03.2012	Defer Date:13.12.2012
	Decision : It was decided to remind the firm to furnish the requisite information immediately. Accordingly, the case was deferred for 13.12.2012			

60	Case No.:33/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00113/AM13/	RLA File :03/94/040/01099/AM12/	Lic.No/Date:0310684919 05.03.2012	Defer Date:13.12.2012
	Decision : It was decided to remind the firm to furnish the requisite information immediately. The case was deferred for 13.12.2012.			

61	Case No.:34/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00114/AM13/	RLA File :03/94/040/01077/AM12/	Lic.No/Date:0310684930 05.03.2012	Defer Date: 13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

62

Case No.:71/4/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Approved	
HQ File :01/82/050/00151/AM13/	RLA File :07/24/040/00492/AM12/	Lic.No/Date:0710086777 05.03.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/459/2012-PI(Norms) dated 31.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Calcium Carbonate 1250 mg+Glycine 535.7 mg tablets	1000 tablets	1	Glycine USP/BP	Not shown in DML
		2.	Calcium Carbonate Dense BP/USP	1.25 kg

RA may take appropriate action as per the decision of Norms Committee.

63	Case No.:1/4/82-ALC4/2012	Party Name:BELCO PHARMA	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00081/AM13/	RLA File :05/23/040/00485/AM12/	Lic.No/Date:0510319713 06.03.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

64	Case No.:28/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00108/AM13/	RLA File :03/94/040/01102/AM12/	Lic.No/Date:0310684966 06.03.2012	Defer Date:13.12.2012
	Decision : It was decided to remind the firm to furnish the requisite information immediately. Accordingly, the case was deferred for 13.12.2012.			

65	Case No.:29/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00109/AM13/	RLA File :03/94/040/01104/AM12/	Lic.No/Date:0310684961 06.03.2012	Defer Date: 13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

66	Case No.:31/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00111/AM13/	RLA File :03/94/040/01101/AM12/	Lic.No/Date:0310684973 06.03.2012	Defer Date:13.12.2012
	Decision : It was decided to remind the firm to furnish the requisite information immediately. Accordingly, the case was deferred for 13.12.2012.			

67	Case No.:41/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00121/AM13/	RLA File :03/94/040/01105/AM12/	Lic.No/Date:0310684976 06.03.2012	Defer Date:13.12.2012
	Decision : It was decided to remind the firm to furnish the requisite information immediately. Accordingly, the case was deferred for 13.12.2012.			

	Case No.:86/4/82-ALC4/2012	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Approved
	HQ File :01/82/050/00166/AM13/	RLA File :09/24/040/00569/AM12/	Lic.No/Date:0910051621 06.03.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/517/2012-PI(Norms) dated 14.11.2012, it was decided to approve the application for New Drug Submission (NDS) for the product, <i>Amoxicillin</i> , which is a generic drug, on the basis of the information submitted by the firm.			

68	was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
	Hydroxymethylene Diphosphonic Acid, Disodium Salt (HmDp)	1 kg	1.	Clodronate Disodium Tetrahydrate	3.82
	RA may take appropriate action as per the decision of Norms Committee.				

69

Case No.:6/3/82-ALC4/2012	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Approved	
HQ File :01/82/050/00010/AM13/	RLA File :34/24/040/00267/AM12/	Lic.No/Date:3410033486 07.03.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 23/82 dated 7.9.2010, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4,5,6,7-Tetrahydro (3,2,C) Thiono Pyridine Hcl	1 Kg.	1.	Thephen-2-Ethylamine	1.13 kg
		2.	Methanol	1.956 kg
		3.	Methylene Chloride	1.03 kg
RA may take appropriate action as per the decision of Norms Committee.				

70	Case No.:61/4/82-ALC4/2012	Party Name:ANUGRAHA CHEMICALS	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00141/AM13/	RLA File :07/24/040/00489/AM12/	Lic.No/Date:0710086840 07.03.2012	Defer Date:13.12.2012
	Decision : It was decided to call from the firm the full information about the item they are exporting and also a copy of Drug Manufacturing License. Accordingly, the case was deferred for 13.12.2012.			

71

Case No.:60/4/82-ALC4/2012	Party Name:SRINI PHARMACEUTICALS LTD.,		Meet No/Date:24/82-ALC4/2012 15.11.2012		Status:Case Approved
HQ File :01/82/050/00140/AM13/	RLA File :09/24/040/00606/AM12/		Lic.No/Date:0910051644 08.03.2012		Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/522/2012-PI(Norms) dated 12.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg	
Clonazepam	1 kg	1.	2-Amino-5-Nitro-2-Chloro Benzophenone	1.33	
		2.	Bromo Acetyl Bromide	1.18	
RA may take appropriate action as per the decision of Norms Committee.					

72	Case No.:3/7/82-ALC4/2012	Party Name:SIFLON DRUGS	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00187/AM13/	RLA File :09/24/040/00591/AM12/	Lic.No/Date:0910051650 09.03.2012	Defer Date:13.12.2012
Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.				

73	Case No.:41/11/82-ALC4/2012	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00308/AM13/	RLA File :31/83/040/00227/AM12/	Lic.No/Date:3110053321 09.03.2012	Defer Date:13.12.2012
Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.				

74	Case No.:59/3/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00063/AM13/	RLA File :05/23/040/00483/AM12/	Lic.No/Date:0510319858 12.03.2012	Defer Date:13.12.2012
Decision : The firm was called for PH. However, no representative of the firm appeared before the Committee. It was decided to call the firm for PH on 13.12.2012. Accordingly, the case was deferred for 13.12.2012.				

75	Case No.:2/7/82-ALC4/2012	Party Name:XL LABORATORIES PVT LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Approved										
	HQ File :01/82/050/00186/AM13/	RLA File :05/24/040/00412/AM12/	Lic.No/Date:0510319982 13.03.2012	Defer Date:										
Decision : In line with SION A 412, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by them, whichever is less:														
<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed kg/kg</th></tr> </thead> <tbody> <tr> <td>Omitox (L-Ornithine-L-Aspartate Granules)</td><td>1 number</td><td>1.</td><td>L-Ornithine-L-Aspartate</td><td>999.90</td></tr> </tbody> </table>					Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg	Omitox (L-Ornithine-L-Aspartate Granules)	1 number	1.	L-Ornithine-L-Aspartate	999.90
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg										
Omitox (L-Ornithine-L-Aspartate Granules)	1 number	1.	L-Ornithine-L-Aspartate	999.90										
RA may take appropriate action as per the decision of Norms Committee.														

76	Case No.:28/11/82-ALC4/2012	Party Name:PERKIN LABORATORIES	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00295/AM13/	RLA File :09/24/040/00517/AM12/	Lic.No/Date:0910051719 13.03.2012	Defer Date:13.12.2012
Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.				

77

Case No.:38/11/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Approved
HQ File :01/82/050/00305/AM13/	RLA File :09/24/040/00501/AM12/	Lic.No/Date:0910051737 14.03.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/511/2012-PI(Norms) dated 14.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Nexium™ HP- Multipack (composition of each pack: Nexium TN 20 mg tablets- 14 nos., Clarithromycin in 500 mg Tabs – 14 Nos., Amoxycillin 500 mg Capsules – 28 Nos.- As per purchase order)	1 pack	1.	Nexium TM 20 mg Tablets (Each enteric coated tablet contains Esomeprazole Magnesium Trihydrate equivalent to Esomerprazole 20 mg)	14.0 Nos.
		2.	6 APA	9.167 gm
		3.	D(-)P-Hydroxy Phenyl Glycine base	7.667 gm
		4.	Methyl Aceto Acetate	5.833 gm
		5.	Methanol	4.667 gm
		6.	Triethylamine	0.333 gm
		7.	Methylene Chloride	5.333 gm
		8.	Isopropyl Alcohol	6.833 gm
		9.	N, N-Dimethyl Acetamide	1.50 gm
		10.	Pivaloyl Chloride	5.333 gm

RA may take appropriate action as per the decision of Norms Committee.

78	Case No.:50/4/82-ALC4/2012	Party Name:MEHTA API PVT LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Approved										
	HQ File :01/82/050/00130/AM13/	RLA File :03/95/040/01050/AM12/	Lic.No/Date:0310686182 14.03.2012	Defer Date:										
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/457/2012-PI(Norms) dated 18.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:														
<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed kg/kg</th></tr> </thead> <tbody> <tr> <td>Azithromycin/Azithromycin Dihyrate EP/BP/USP</td><td>1 kg</td><td>1</td><td>Azithromycin Amine having purity NMT 94%</td><td>1.07</td></tr> </tbody> </table>					Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg	Azithromycin/Azithromycin Dihyrate EP/BP/USP	1 kg	1	Azithromycin Amine having purity NMT 94%	1.07
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg										
Azithromycin/Azithromycin Dihyrate EP/BP/USP	1 kg	1	Azithromycin Amine having purity NMT 94%	1.07										
RA may take appropriate action as per the decision of Norms Committee.														

Case No.:71/3/82-ALC4/2012	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:24/82-ALC4/2012	Status:Case Deferred
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79			15.11.2012	
	HQ File :01/82/050/00075/AM13/	RLA File :05/23/040/00502/AM12/	Lic.No/Date:0510320188 15.03.2012	Defer Date:13.12.2012
	Decision : It was decided to remind the firm to furnish the following information immediately.			
	Manufacturing process indicating stage wise wastage of each raw material for the export item separately. Consumption of raw material both imported and indigenous with corresponding production of each export item separately for the past 3 years duly certified by the concerned Central Excise/Chartered Accountant. Accordingly, the case was deferred for 13.12.2012.			

80	Case No.:12/8/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00204/AM13/	RLA File :09/24/040/00594/AM12/	Lic.No/Date:0910051799 16.03.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

81	Case No.:38/8/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00230/AM13/	RLA File :09/24/040/00603/AM12/	Lic.No/Date:0910051798 16.03.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

82	Case No.:39/11/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00306/AM13/	RLA File :09/24/040/00600/AM12/	Lic.No/Date:0910051800 16.03.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

83	Case No.:43/11/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00310/AM13/	RLA File :09/24/040/00595/AM12/	Lic.No/Date:0910051797 16.03.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

	Case No.:40/8/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
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84	HQ File :01/82/050/00232/AM13/	RLA File :07/24/040/00520/AM12/	Lic.No/Date:0710087119 20.03.2012	Defer Date:13.12.2012
Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.				

85

Case No.:17/4/82-ALC4/2012	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Approved
HQ File :01/82/050/00097/AM13/	RLA File :03/94/040/01117/AM12/	Lic.No/Date:0310687376 21.03.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/483/2012-PI(Norms) dated 12.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Cilostazol	1 kg	1.	[5-(4-Chlorobutyl)-1-Cyclohexyl-1H-Tetrazole] {CBT Cilostazol}	0.88
		2.	5-Hydroxy-3,4-Dihydroquinolinone [HCS Cilostazol]	0.59
		3.	Methanol	1.03
		4.	Isopropyl Alcohol	2.90

RA may take appropriate action as per the decision of Norms Committee.

86

Case No.:35/8/82-ALC4/2012	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Approved	
HQ File :01/82/050/00227/AM13/	RLA File :09/24/040/00632/AM12/	Lic.No/Date:0910051839 21.03.2012	Defer Date:	
Decision : In line with the written comments received from Department of Pharmaceuticals vide their OM No. 35011/434/2012-PI(Norms) dated 3.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Valacyclovir Hydrochloride	1 kg	1	Carbobenxyloxy-L-Valine (CBZ-L-Valine)	1.1824
		2.	N,N' Dicyclohexyl Carbodiimide (DCC)	1.387
		3.	4-Dimethyl amine pyridine (DMAP)	0.028
		4.	Acyclovir	0.78
		5.	Dimethyl Sulfoxide (DMSO)	7.45
RA may take appropriate action as per the decision of Norms Committee.				

87	Case No.:4/8/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Approved
	HQ File :01/82/050/00196/AM13/	RLA File :09/24/040/00631/AM12/	Lic.No/Date:0910051837	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/493/2012-PI(Norms) dated 17.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Ezetimibe	1 kg	1.	Para hydroxyl benzaldehyde	1.48
		2.	Para fluoro aniline	1.35
		3.	Tetra butyl ammonium fluoride	0.09
		4.	Glutaric anhydride	1.45
		5.	Fluoro benzene	1.93
		6.	N, N-Dicyclohexyl carbodiimide	1.18
		7	4-Dimethyl amino pyridine	0.17
		8	N-O-Bis trimethylsilyl acetamide	1.07
		9	Dimethyl sulfide borane	0.424
		10	®-Methyl Oxazaborolidine in-Toluene 1 M (on 100% Active basis)	0.057
		11	Tert. Butyl alcohol	4.69

RA may take appropriate action as per the decision of Norms Committee.

Case No.: 62/3/82-ALC4/2012	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Approved
HQ File :01/82/050/00066/AM13/	RLA File :05/24/040/00085/AM12/	Lic.No/Date:0510320612 21.03.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/481/2012-PI(Norms) dated 14.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Cefpodoxime Proxetil	1 kg	1.	7-Amino Cephalosporanic Acid (7-ACA)	0.956
		2.	Boron Trifluoride	0.614
		3.	Methanol	1.70
		4.	Sulfolane	1.29
		5.	Methylene Chloride	4.29
		6	2-Mecraptoben zothiazoly (z)-2-2(2-Aminothiazole-4-YL)-2-Methoxyimino Acetate (MAEM)	0.956
		7.	Eno-Carbon	0.100
		8.	Acetone	0.54
		9.	N,N Dimethyl Acetamide	2.02
		10	18-Crown-6-Ether	0.022
		11	Chloro Ethyl Isopropyl Carbonate	0.55
		12.	Sodium Iodide	0.39

RA may take appropriate action as per the decision of Norms Committee.

89	Case No.: 63/3/82-ALC4/2012	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00067/AM13/	RLA File :05/24/040/00447/AM12/	Lic.No/Date:0510320617 21.03.2012	Defer Date:13.12.2012
	Decision : It was decided to remind the firm to furnish the technical details as per Appendix 33. Accordingly, the case was deferred for 13.12.2012.			

90	Case No.: 75/4/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00155/AM13/	RLA File :08/24/040/00292/AM12/	Lic.No/Date:0810110000 22.03.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

91	Case No.: 76/4/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00156/AM13/	RLA File :08/24/040/00301/AM12/	Lic.No/Date:0810110001 22.03.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

92

Case No.:77/1/82-ALC4/2012	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Approved	
HQ File :01/82/050/01519/AM12/	RLA File :03/95/040/00865/AM11/	Lic.No/Date:0310687522 22.03.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/509/2012-PI(Norms) dated 14.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Montelukast Sodium	1 kg	1.	MNT-VI-{2-(2-(3(S)-3-(2-(7-Chloro-2-Quinnoliny)Ethenyl)-3-Hydroxypropyl)Phenyl)-2-Propanol	1.438
		2.	Diisopropylethylamine	0.557
		3.	Methane Sulfonyl Chloride	0.474
		4.	Toluene	4.466
		5.	Acetonitrile	1.545
		6.	MCA-VI(side chain) 1-(Mercaptomethyl)-Cyclopropane Acetic Acid	0.600
		7.	Sodium Methoxide	0.670
		8.	Activated Carbon	0.100
		9.	Ethyl Acetate	10.811
		10	Hexane	7.145
		11	Methanol	2.528

		12	Di Methyl Formamide	0.891
		13.	N-Heptane	1.262

RA may take appropriate action as per the decision of Norms Committee.

93	Case No.: 77/4/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00157/AM13/	RLA File :08/24/040/00304/AM12/	Lic.No/Date:0810109993 22.03.2012	Defer Date:13.12.2012

Decision :It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.

	Case No.: 78/1/82-ALC4/2012	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Approved
	HQ File :01/82/050/01520/AM12/	RLA File :03/95/040/00719/AM12/	Lic.No/Date:0310687530 22.03.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/510/2012-PI(Norms) dated 14.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Lisinopril/Lisinopril Dihydrate	1 kg	1.	N-6-Trifluoro Acetyl-L-Lysine	1.231
		2.	Potassium Carbonate	0.789
		3.	Benzyl Chloroformate	1.30
		4.	Toluene	1.55
		5.	Ethyl Acetate	4.25
		6.	N-Hexane	1.45
		7.	L-Proline Benzyl Ester HCL	1.266
		8.	Triethalamine	0.536
		9.	Pivaloyl Chloride	0.584
		10	Methanol	6.34
		11	Raney Nickle catalyst	0.100
		12	Methylene Dichloride	3.49
		13	Ethyl-2-Oxo-4-Phenyl Butyrate	0.85
		14	Iso Propyl Alcohol	1.92
		15	Activated Carbon	0.060

RA may take appropriate action as per the decision of Norms Committee.

95	Case No.: 78/4/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Approved
	HQ File :01/82/050/00158/AM13/	RLA File :08/24/040/00303/AM12/	Lic.No/Date:0810109994 22.03.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/523/2012-PI(Norms) dated 14.11.2012, it

was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Atorvastatin Calcium	1 kg	1.	(4R,CIS)1,1-Dimethylethyl-6 Cyanomethyl-2,2-Dimethyl-1,3-Dioxane-4-Acetate	0.733
		2.	Tetrahydrofuran	0.80
		3.	Iso Propyl Alcohol	1.16
		4.	Methanol	6.42

RA may take appropriate action as per the decision of Norms Committee.

96

Case No.:82/4/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Approved
HQ File :01/82/050/00162/AM13/	RLA File :08/24/040/00302/AM12/	Lic.No/Date:0810110002 22.03.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/451/2012-PI(Norms) dated 22.10.2012 14.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	S.No	Import item	For Export of 1 million Tablets (Qty in kg)		
Losartan Potassium			25 mg	50 mg	100 mg
	1.	Toulene	36.72	73.44	146.88
	2.	1-Triethyl-5-[4'-(Bromomethyl) {1,1'-Biphenyl}4-yl] 1 H-Tetrazole	37.23	74.46	148.92
	3.	2-Butyl-4-Chloro-5-Formyl Imidazole (BFCI)	12.75	25.50	51.0
	4.	Aceto Nitrile	81.60	163.20	326.40
	5.	Methylene Chloride (MDC)	43.605	87.21	174.42
	6.	N-Heptane	31.62	63.24	126.48
	7.	Lactose Monohydrate NF	43.00	86.00	172.00
	8.	Microcrystalline Cellulose NF (Avicel PH 102)	5.0	10.0	20.0
	9.	Low substituted hyroxypropyl Cellulose	2.50	5.0	10.0
	10.	Magnesium Stearate NF	1.00	2.00	4.00
	11.	Bottles & Caps (packing materials in finished form) 1. 60 CC while HDPE bottle	Relevant, as per packing policy.		
	12.	11 b. CRC white cap 33 mm pulp liner			
	13.	11 c. 150 cc white HDPE bottle			
	14.	11 d. white continuous (Thread 38 MM cap)			
	15	11 e 400 CC White HDPE bottle			

	16	11 f. NCRC white cap 53 MM pulp liner
	17	11 g 750 CC white HDPE bottle
	18	11 h. 300 CC WH HDPE Bottle
	19.	11 i. NCRC WH Cap 45 MM

RA may take appropriate action as per the decision of Norms Committee.

Case No.: 81/4/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Approved
HQ File :01/82/050/00161/AM13/	RLA File :08/24/040/00306/AM12/	Lic.No/Date:0810110029 23.03.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/485/2012-PI(Norms) dated 12.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Norms allowed for export of Lamotrigine (1 no. of Tablet)					
S.No	Import item	Qty. in mg			
		25 mg tabs	100 mg tabs	150 mg tabs	200 mg tabs
1.	Lamotrigine	25.5 mg	102 mg	153 mg	204 mg
2.	Microcrystalline Cellulose (Avicel PH 101)	30 mg	120 mg	180 mg	240 mg
3	Lactose Monohydrate	15 mg	60 mg	90 mg	120 mg
4.	Bottles & Caps	Relevant, as per packing policy			

Norms for 1 kg Lamotrigine		
S.No	Import Item	Qty allowed (kg/kg)
1.	2,3 Dichloro Benzoyl Nitrile	1.222
2	Amino Guanidine Bicarbonate	1.222
3	Di Methyl Sulphoxide	0.70
4.	Methanol	2.80

RA may take appropriate action as per the decision of Norms Committee.

Case No.: 4/11/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Approved
HQ File :01/82/050/00271/AM13/	RLA File :09/24/040/00634/AM12/	Lic.No/Date:0910051870 26.03.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/512/2012-PI(Norms) dated 14.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
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Lopinavir	1 kg	1	L-Phenyl Alanine	kg/kg 0.710
		2.	L-Valine	0.761
		3.	Thionyl Chloride	0.299
		4.	Methane Sulphonic Acid	1.867
		5.	Monoglyme	6.69
		6.	n-Heptane	4.348
		7	Trifluoro Acetic Acid	1.816
		8.	Iodine	0.001
		9	Potassium Carbonate (Anhydrous)	1.368
		10	Sodium Boro Hydride	0.819
		11	L-Pyro Glutamic Acid	0.316
		12.	N,N-Carbonyl Di Imidazole	0.647
		13	Activated Carbon	0.100
		14	Acetonitrile	0.195
		15	Dimethyl Formamide	2.496
		16.	Isopropyl Alcohol	6.603
		17	Methanol	13.184
		18	Methylene Chloride	8.457
		19	Tetrahydrofuran	9.034
		20	Steam/Thermal Coal	As per fuel policy

RA may take appropriate action as per the decision of Norms Committee.

Case No.:90/4/82-ALC4/2012	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Approved
HQ File :01/82/050/00170/AM13/	RLA File :05/24/040/00468/AM12/	Lic.No/Date:0510321002 26.03.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/487/2012-PI(Norms) dated 14.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Atorvastatin Calcium	1 kg	1.	4-Fluoro-alpha-[2-methyl-1-Oxopropyl]-gamma-oxo-N-(Beta)-Diphenyl Benzene Butanamide	1.15
		2.	(4R-Cis)-1,1-Dimethylethyl-6-Cyanomethyl-2,2-Dimethyl-1,3-Dioxane-4-Acetate	0.733
		3.	Methylene Chloride	4.48
		4.	Diisopropyl ether	3.90

RA may take appropriate action as per the decision of Norms Committee.

100	Case No.:91/4/82-ALC4/2012	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Approved
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HQ File :01/82/050/00171/AM13/	RLA File :05/24/040/00469/AM12/	Lic.No/Date:0510321003 26.03.2012	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/488/2012-PI(Norms) dated 14.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
Export Product	Export Qty.	Sl.No.	Import items Qty. allowed kg/kg
Montelukast Sodium	1 kg	1.	(S)-(E)-2-[2-[3-[2-(7-Chloro-2-Quinoliny)-Ethenylphenyl]-3-Hydroxypropyl]-Phenyl]-2-Propanol
		2.	Methanol
		3.	N,N-Diisopropylethylamine
		4.	Tetrahydrofuran
		5.	Acetonitrile
		6.	2-[1-(Mercaptomethyl) Cyclopropyl] Acetic Acid
RA may take appropriate action as per the decision of Norms Committee.			

101	Case No.:10/8/82-ALC4/2012	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00202/AM13/	RLA File :09/24/040/00647/AM12/	Lic.No/Date:0910051921 28.03.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

102	Case No.:17/11/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00284/AM13/	RLA File :09/24/040/00646/AM12/	Lic.No/Date:0910051917 28.03.2012	Defer Date:13.12.2012
	Decision : Shri Veeranna Seelamsethi, Sr. Manager, Materials appeared before the Committee and after discussion, the firm was requested to furnish following information: • Colour index and hue number of the product to be exported. • Yields stepwise supported with authenticated technical literature. • Production consumption data duly certified by Central Excise Authority. • Details regarding recovery of solvents. Shri Seelamsetti has assured that the information would be submitted in a weeks' time. The case was deferred for 13.12.2012.			

103	Case No.:20/8/82-ALC4/2012	Party Name: AGIO PHARMACEUTICALS LTD	Meet No/Date:24/82-ALC4/2012	Status:Case Deferred
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103	Case No.:27/8/82-ALC4/2012	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:27/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00221/AM13/	RLA File :03/94/040/01171/AM12/	Lic.No/Date:0310688368 28.03.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

104	Case No.:7/8/82-ALC4/2012	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00199/AM13/	RLA File :09/24/040/00642/AM12/	Lic.No/Date:0910051920 28.03.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

105	Case No.:9/11/82-ALC4/2012	Party Name:CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00276/AM13/	RLA File :34/24/040/00298/AM12/	Lic.No/Date:3410033741 29.03.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

106	Case No.:1/2/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00001/AM13/	RLA File :03/95/040/00970/AM12/	Lic.No/Date:0310688849 30.03.2012	Defer Date:13.12.2012
	Decision : It was decided to remind the firm to furnish a copy of Drug Manufacturing License and Master Batch Formula. Accordingly, the case was deferred for 13.12.2012.			

107	Case No.:13/8/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00205/AM13/	RLA File :05/24/040/00470/AM12/	Lic.No/Date:0510321504 30.03.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

108	Case No.:2/2/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00002/AM13/	RLA File :03/95/040/01032/AM12/	Lic.No/Date:0310688856 30.03.2012	Defer Date:13.12.2012
	Decision : It was decided to remind the firm to furnish a copy of Drug Manufacturing License and Master Batch Formula. Accordingly, the case was deferred for 13.12.2012.			

109	Case No.:27/16/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Approved																													
	HQ File :01/82/050/00463/AM13/	RLA File :09/24/040/00671/AM12/	Lic.No/Date:0910052024 30.03.2012	Defer Date:																													
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/43/2011-Ch. II dated 1.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed kg/kg</th></tr> </thead> <tbody> <tr> <td>2-Methoxy Methyl Benzene-1,4-Diamine (MBB)</td><td>1 kg</td><td>1.</td><td>2-Chloro Benzyl Chloride or Ortho Chloro Benzyl Chloride</td><td>3.328 kg</td></tr> <tr> <td></td><td></td><td>2.</td><td>Toluene</td><td>2.850 kg</td></tr> <tr> <td></td><td></td><td>3.</td><td>Methanol</td><td>2.565 kg</td></tr> <tr> <td></td><td></td><td>4.</td><td>Tetra Ethyl Ammonium Bromide (TBAB)</td><td>2.600 kg</td></tr> <tr> <td></td><td></td><td>5.</td><td>Benzyl Amine</td><td>3.974 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg	2-Methoxy Methyl Benzene-1,4-Diamine (MBB)	1 kg	1.	2-Chloro Benzyl Chloride or Ortho Chloro Benzyl Chloride	3.328 kg			2.	Toluene	2.850 kg			3.	Methanol	2.565 kg			4.	Tetra Ethyl Ammonium Bromide (TBAB)	2.600 kg			5.	Benzyl Amine
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg																													
2-Methoxy Methyl Benzene-1,4-Diamine (MBB)	1 kg	1.	2-Chloro Benzyl Chloride or Ortho Chloro Benzyl Chloride	3.328 kg																													
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		4.	Tetra Ethyl Ammonium Bromide (TBAB)	2.600 kg																													
		5.	Benzyl Amine	3.974 kg																													
110	Case No.:3/2/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred																													
	HQ File :01/82/050/00003/AM13/	RLA File :03/95/040/01037/AM12/	Lic.No/Date:0310688874 30.03.2012	Defer Date:13.12.2012																													
	Decision : It was decided to remind the firm to furnish a copy of Drug Manufacturing License and Master Batch Formula. Accordingly, the case was deferred for 13.12.2012.																																
111	Case No.:4/7/82-ALC4/2012	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred																													
	HQ File :01/82/050/00188/AM13/	RLA File :05/24/040/00471/AM12/	Lic.No/Date:0510321506 30.03.2012	Defer Date:13.12.2012																													
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.																																
112	Case No.:34/16/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred																													
	HQ File :01/82/050/00470/AM13/	RLA File :09/24/040/00658/AM12/	Lic.No/Date:0910052048 04.04.2012	Defer Date:15.11.2012																													
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.																																
113	Case No.:34/8/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred																													
	HQ File :01/82/050/00226/AM13/	RLA File :22/24/040/00002/AM13/	Lic.No/Date:2210012699	Defer																													

		09.04.2012	Date:13.12.2012
Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

114	Case No.: 48/11/82-ALC4/2012	Party Name:VIHITA CHEM PVT.LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00315/AM13/	RLA File :34/24/040/00282/AM12/	Lic.No/Date:3410033798 10.04.2012	Defer Date:13.12.2012
	Decision : It was decided to remind the firm to furnish the requisite information immediately. Accordingly, the case was deferred for 13.12.2012			

115	Case No.: 1/11/82-ALC4/2012	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00268/AM13/	RLA File :03/94/040/01138/AM12/	Lic.No/Date:0310690368 11.04.2012	Defer Date:13.12.2012
	Decision : It was decided to remind the firm to furnish the requisite information immediately. Accordingly, the case was deferred for 13.12.2012.			

116	Case No.: 38/16/82-ALC4/2012	Party Name:BRILLIANT BIO PHARMA LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00474/AM13/	RLA File :09/24/040/00664/AM12/	Lic.No/Date:0910052111 11.04.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Biotechnology.			

117

Case No.: 6/7/82-ALC4/2012	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Approved	
HQ File :01/82/050/00190/AM13/	RLA File :05/23/040/00526/AM12/	Lic.No/Date:0510322039 11.04.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/500/2012-PI(Norms) dated 18.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Cefixime USP/IP/BP	1 kg	1.	7-Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxy Benzyl Ester (GCLE)	1.555
		2.	Tri Phenyl Phosphine	1.20
		3.	Acetone	1.18
		4.	N,N Dimethyl Formamide	4.00
		5.	Dichloromethane	4.98
		6.	Phenol	1.12
		7.	Methanol	6.16
		8.	Activated Carbon	0.100
		9.	Triethylamine	0.24

		9.	Triethyl amine	0.34
		10	Mica Ester	1.112
		11	Tetra Hydrofuran	2.40
RA may take appropriate action as per the decision of Norms Committee.				

118	Case No.:3/11/82-ALC4/2012	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00270/AM13/	RLA File :03/94/040/00007/AM13/	Lic.No/Date:0310690582 12.04.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

119	Case No.:32/13/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00367/AM13/	RLA File :22/24/040/00003/AM13/	Lic.No/Date:2210012707 12.04.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

120	Case No.:50/3/83-ALC1/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/83/050/00053/AM13/	RLA File :03/95/040/01118/AM12/	Lic.No/Date:0310690527 12.04.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Biotechnology.			

121	Case No.:19/9/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00264/AM13/	RLA File :03/95/040/00963/AM12/	Lic.No/Date:0310690704 13.04.2012	Defer Date:13.12.2012
	Decision : It was decided to remind the firm to furnish a copy of Drug Manufacturing License and also Master Batch Formula. Accordingly, the case was deferred for 13.12.2012.			

122	Case No.:8/7/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00192/AM13/	RLA File :03/95/040/01046/AM12/	Lic.No/Date:0310690715 13.04.2012	Defer Date:13.12.2012
	Decision : It was decided to remind the firm to furnish a copy of Drug Manufacturing License and also Master Batch Formula. Accordingly, the case was deferred for 13.12.2012.			

123				
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123	Case No.: 10/11/82-ALC4/2012	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00277/AM13/	RLA File :34/24/040/00012/AM13/	Lic.No/Date:3410033877 16.04.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

124	Case No.: 47/8/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00239/AM13/	RLA File :05/24/040/00011/AM13/	Lic.No/Date:0510322536 19.04.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

125	Case No.: 48/8/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00240/AM13/	RLA File :05/24/040/00014/AM13/	Lic.No/Date:0510322537 19.04.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

126	Case No.: 2/5/82-ALC4/2012	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00174/AM13/	RLA File :03/95/040/00048/AM13/	Lic.No/Date:0310691572 20.04.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

127	Case No.: 18/11/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00285/AM13/	RLA File :22/24/040/00001/AM13/	Lic.No/Date:2210012759 24.04.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

128	Case No.: 40/11/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00307/AM13/	RLA File :22/24/040/00005/AM13/	Lic.No/Date:2210012763 25.04.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

129	Case No.: 26/10/83-ALC1/2012	Party Name:SPAN DIAGNOSTICS LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
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		15.11.2012	
HQ File :01/83/050/00206/AM13/	RLA File :52/24/040/00001/AM13/	Lic.No/Date:5210038307 26.04.2012	Defer Date:13.12.2012
Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Biotechnology.			

130	Case No.:34/11/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00301/AM13/	RLA File :07/24/040/00031/AM13/	Lic.No/Date:0710087924 27.04.2012	Defer Date:13.12.2012
Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.				

131	Case No.:2/14/82-ALC4/2012	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00379/AM13/	RLA File :03/94/040/00006/AM13/	Lic.No/Date:0310693056 01.05.2012	Defer Date:13.12.2012
Decision : It was decided to remind the firm to furnish the requisite information without any further delay, failing which their case would be closed. Accordingly, the case was deferred for 13.12.2012.				

132	Case No.:3/14/82-ALC4/2012	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00380/AM13/	RLA File :03/94/040/00053/AM13/	Lic.No/Date:0310692961 01.05.2012	Defer Date:13.12.2012
Decision : It was decided to remind the firm to furnish the requisite information without any further delay failing which their case would be closed. Accordingly, the case was deferred for 13.12.2012.				

133	Case No.:23/16/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Approved										
	HQ File :01/82/050/00459/AM13/	RLA File :09/24/040/00043/AM13/	Lic.No/Date:0910052448 02.05.2012	Defer Date:										
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/43/2011-Ch. II dated 1.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:														
<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed kg/kg</th></tr> </thead> <tbody> <tr> <td>Jarocol Blue 2</td><td>1 kg</td><td>1</td><td>Crude Jarocol Blue-2 or HC Blue 2</td><td>1.220 kg</td></tr> </tbody> </table>					Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg	Jarocol Blue 2	1 kg	1	Crude Jarocol Blue-2 or HC Blue 2	1.220 kg
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg										
Jarocol Blue 2	1 kg	1	Crude Jarocol Blue-2 or HC Blue 2	1.220 kg										
RA may take appropriate action as per the decision of Norms Committee.														

134	Case No.:27/13/82-ALC4/2012	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Approved
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HQ File :01/82/050/00362/AM13/	RLA File :31/83/040/00015/AM13/	Lic.No/Date:3110054091 07.05.2012	Defer Date:	
Decision : : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/521/2012-PI(Norms) dated 12.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Sevelamer Hydrochloride (Relevant Bulk Drug)	1 kg	1.	Allyl Amine Hydrochloride Solution (60%) (Chemical)	2.25
RA may take appropriate action as per the decision of Norms Committee.				

135	Case No.:5/16/82-ALC4/2012	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Deffered
	HQ File :01/82/050/00441/AM13/	RLA File :07/24/040/00041/AM13/	Lic.No/Date:0710088058 07.05.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

136	Case No.:14/14/82-ALC4/2012	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00391/AM13/	RLA File :03/94/040/00070/AM13/	Lic.No/Date:0310693809 08.05.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

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Case No.:20/11/82-ALC4/2012	Party Name:DISHMAN PHARMACEUTICALS & CHEMICALS LTD		Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Approved
HQ File :01/82/050/00287/AM13/	RLA File :08/24/040/00039/AM13/		Lic.No/Date:0810111430 08.05.2012	Defer Date:
Decision : : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/57/2012-Ch. II dated 16.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Methyl Tri Octyl Ammonium Chloride	1 kg	1	Tri Octyl Amine	0.815
		2.	Iso Propyl Alcohol	0.350 litre
RA may take appropriate action as per the decision of Norms Committee.				

138	Case No.:21/11/82-ALC4/2012	Party Name:DISHMAN PHARMACEUTICALS & CHEMICALS LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00288/AM13/	RLA File :08/24/040/00282/AM12/	Lic.No/Date:0810111431 08.05.2012	Defer Date:13.12.2012

Decision : : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/57/2012-Ch. II dated 16.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Methyl Triphenyl Phosphonium Bromide	1 kg	1.	Triphenyl Phosphine	0.850
		2.	Methyl Ethyl Ketone	0.270

RA may take appropriate action as per the decision of Norms Committee.

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Case No.: 22/11/82-ALC4/2012	Party Name:DISHMAN PHARMACEUTICALS & CHEMICALS LTD		Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
HQ File :01/82/050/00289/AM13/	RLA File :08/24/040/00012/AM13/		Lic.No/Date:0810111429 08.05.2012	Defer Date:13.12.2012
Decision : : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/57/2012-Ch. II dated 16.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Ethyl Triphenyl Phosphonium Bromide	1 kg	1.	Triphenyl Phosphine	0.785
		2.	Ethyl Bromide	0.230
RA may take appropriate action as per the decision of Norms Committee.				

140	Case No.:27/11/82-ALC4/2012	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00294/AM13/	RLA File :34/24/040/00027/AM13/	Lic.No/Date:3410034073 08.05.2012	Defer Date:13.12.2012
	Decision :It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

141	Case No.:5/20/83-ALC1/2012	Party Name:VIMAL DRUGS PRIVATE LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/83/050/00351/AM13/	RLA File :09/24/040/00049/AM13/	Lic.No/Date:0910052504 08.05.2012	Defer Date:13.12.2012
	Decision :It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

142	Case No.: 24/13/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00359/AM13/	RLA File :07/24/040/00052/AM13/	Lic.No/Date:0710088126 09.05.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

143	Case No.: 57/11/82-ALC4/2012	Party Name:INTERMED,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00324/AM13/	RLA File :04/24/040/00004/AM13/	Lic.No/Date:0410136242 09.05.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

144	Case No.: 17/18/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Approved
	HQ File :01/82/050/00512/AM13/	RLA File :09/24/040/00047/AM13/	Lic.No/Date:0910052581 10.05.2012	Defer Date:
	Decision : : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/43/2011-Ch. II dated 1.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
	Export Product	Export Qty.	Sl.No.	Import items Qty. allowed kg/kg
	Phenyl Benzimidazole Sulphonic Acid – PBSA or (Vivsonic/Suntech-817)	1 kg	1.	O-Phenylene Diamine 0.662
			2.	Caustic Soda (NAOH) 0.840
			3.	Benzaldehyde 0.728
			4.	Acetic Acid 3.000
			5.	Methanol 0.266
	RA may take appropriate action as per the decision of Norms Committee.			

145	Case No.: 13/11/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00280/AM13/	RLA File :05/24/040/00045/AM13/	Lic.No/Date:0510324687 14.05.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

146	Case No.: 21/14/82-ALC4/2012	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00398/AM13/	RLA File :05/23/040/00037/AM13/	Lic.No/Date:0510324671 14.05.2012	Defer Date:13.12.2012
	Decision : It was decided to remind the firm to furnish the requisite information immediately. The case was deferred for 13.12.2012.			

147	Case No.: 30/13/82-ALC4/2012	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00365/AM13/	RLA File :02/24/040/00029/AM13/	Lic.No/Date:0210177518 14.05.2012	Defer Date:13.12.2012

Decision :It was decided to defer the case for 13.12.2012 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals.

148	Case No.: 10/9/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00255/AM13/	RLA File :03/95/040/00094/AM13/	Lic.No/Date:0310694706 15.05.2012	Defer Date:13.12.2012
	Decision : It was decided to remind the firm to furnish a copy of Drug Manufacturing License and Master Batch Formula. Accordingly, the case was deferred for 13.12.2012.			

149	Case No.: 11/9/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00256/AM13/	RLA File :03/95/040/00093/AM13/	Lic.No/Date:0310694735 15.05.2012	Defer Date:13.12.2012
	Decision : It was decided to remind the firm to furnish a copy of Drug Manufacturing License and Master Batch Formula. Accordingly, the case was deferred for 13.12.2012.			

150	Case No.: 2/9/83-ALC1/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/83/050/00176/AM13/	RLA File :03/95/040/00092/AM13/	Lic.No/Date:0310694716 15.05.2012	Defer Date:13.12.2012
	Decision : It was decided to remind the firm to furnish a copy of Drug Manufacturing License and Master Batch Formula. Accordingly, the case was deferred for 13.12.2012.			

151	Case No.: 16/9/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00261/AM13/	RLA File :03/95/040/00090/AM13/	Lic.No/Date:0310694936 16.05.2012	Defer Date:13.12.2012
	Decision : It was decided to remind the firm to furnish a copy of Drug Manufacturing License and Master Batch Formula. Accordingly, the case was deferred for 13.12.2012.			

152	Case No.: 6/16/82-ALC4/2012	Party Name:STELLENCE PHARMSCIENCE PVT LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00442/AM13/	RLA File :07/24/040/00062/AM13/	Lic.No/Date:0710088213 16.05.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

	Case No.: 35/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
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153	HQ File :01/82/050/00412/AM13/	RLA File :03/94/040/00801/AM12/	Lic.No/Date:0310695056 17.05.2012	Defer Date:13.12.2012
Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.				

154	Case No.:4/13/82-ALC4/2012	Party Name:ATUL LIMITED,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00339/AM13/	RLA File :08/24/040/00048/AM13/	Lic.No/Date:0810111728 17.05.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

155	Case No.:21/16/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00457/AM13/	RLA File :09/24/040/00071/AM13/	Lic.No/Date:0910052683 18.05.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

156	Case No.:22/16/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00458/AM13/	RLA File :09/24/040/00041/AM13/	Lic.No/Date:0910052681 18.05.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

157	Case No.:29/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00406/AM13/	RLA File :03/94/040/00705/AM12/	Lic.No/Date:0310695318 18.05.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

158	Case No.:29/16/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00465/AM13/	RLA File :09/24/040/00067/AM13/	Lic.No/Date:0910052682 18.05.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

159	Case No.:30/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HO File :01/82/050/00407/AM13/	RLA File :03/94/040/00706/AM12/	Lic.No/Date:0310695305	Defer

			18.05.2012	Date:13.12.2012
Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.				

160	Case No.: 31/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00408/AM13/	RLA File :03/94/040/00807/AM12/	Lic.No/Date:0310695310 18.05.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

161	Case No.: 32/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00409/AM13/	RLA File :03/94/040/00802/AM12/	Lic.No/Date:0310695307 18.05.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

162	Case No.: 33/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00410/AM13/	RLA File :03/94/040/00815/AM12/	Lic.No/Date:0310695316 18.05.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

163	Case No.: 15/13/82-ALC4/2012	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00350/AM13/	RLA File :09/24/040/00077/AM13/	Lic.No/Date:0910052708 21.05.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

164	Case No.: 18/9/82-ALC4/2012	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00263/AM13/	RLA File :03/94/040/00111/AM13/	Lic.No/Date:0310695465 21.05.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

165	Case No.: 27/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00404/AM13/	RLA File :03/94/040/00804/AM12/	Lic.No/Date:0310695480 21.05.2012	Defer Date:13.12.2012

Decision :It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.

166	Case No.: 28/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00405/AM13/	RLA File :03/94/040/00805/AM12/	Lic.No/Date:0310695474 21.05.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

167	Case No.: 3/16/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00439/AM13/	RLA File :07/24/040/00075/AM13/	Lic.No/Date:0710088327 21.05.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

168	Case No.: 32/16/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Approved
	HQ File :01/82/050/00468/AM13/	RLA File :09/24/040/00082/AM13/	Lic.No/Date:0910052715 21.05.2012	Defer Date:
	Decision : : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/515/2012-PI(Norms) dated 14.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
	Export Product	Export Qty.	Sl.No.	Import items Qty. allowed kg/kg
	Florfenicol	1 kg	1.	Fluoroamine 0.761
			2.	Carbon Enoanticromos (Activated Carbon) 0.024
			3.	Methyl Alcohol (Methanol) 1.693
	RA may take appropriate action as per the decision of Norms Committee.			

169	Case No.: 36/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00413/AM13/	RLA File :03/94/040/00811/AM12/	Lic.No/Date:0310695482 21.05.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

170	Case No.: 39/16/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00475/AM13/	RLA File :07/24/040/00071/AM13/	Lic.No/Date:0710088326 21.05.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.

171	Case No.: 21/9/82-ALC4/2012	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00266/AM13/	RLA File :31/83/040/00026/AM13/	Lic.No/Date:3110054379 22.05.2012	Defer Date:13.12.2012
Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.				

172

Case No.:31/16/82-ALC4/2012		Party Name:HETERO LABS LIMITED		Meet No/Date:24/82-ALC4/2012 15.11.2012		Status:Case Approved	
HQ File :01/82/050/00467/AM13/		RLA File :09/24/040/00084/AM13/		Lic.No/Date:0910052721 22.05.2012		Defer Date:	
Decision : : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/513/2012-PI(Norms) dated 15.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export Product		Export Qty.	Sl.No.	Import items	Qty. allowed		
Saquinavir Mesylate		1 kg	1.	L-Phenyl Alanine	1.151		
			2.	Methyl chloro formate	0.8689		
			3.	Bromo chloro methane	0.900		
			4.	Trimethyl silyl chloride	0.722		
			5.	Tetrahydrofuran	1.072		
			6.	Sodium borohydride	0.033		
			7.	(3S,4aS,8aS)-N-Tert. Butyl Decahydro-Isoquinoline-3- Carboxamide	0.5983		
			8.	Quinaldic Acid	0.4778		
			9.	L-Asparagine monohydrate	0.421		
			10.	Pivaloyl chloride	0.531		
			11.	Methane sulfonic acid	0.338		
RA may take appropriate action as per the decision of Norms Committee.							

173	Case No.: 11/13/82-ALC4/2012	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00346/AM13/	RLA File :05/24/040/00048/AM13/	Lic.No/Date:0510325611 23.05.2012	Defer Date:13.12.2012
Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.				

174	Case No.: 6/13/82-ALC4/2012	Party Name:BHARAT PARENTERALS LTD,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00341/AM13/	RLA File :34/24/040/00045/AM13/	Lic.No/Date:3410034190 23.05.2012	Defer Date:13.12.2012

Decision :It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.

175	Case No.: 4/16/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00440/AM13/	RLA File :07/24/040/00078/AM13/	Lic.No/Date:0710088441 24.05.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

176	Case No.: 55/14/82-ALC4/2012	Party Name:ANUH PHARMA LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00432/AM13/	RLA File :03/94/040/00094/AM13/	Lic.No/Date:0310696080 24.05.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

177	Case No.: 7/13/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00342/AM13/	RLA File :08/24/040/00062/AM13/	Lic.No/Date:0810111893 24.05.2012	Defer Date:13.12.2012
	Decision : In the light of written comments received from Department of Pharmaceuticals vide thier OM No. 35011/404/2012-PI(Norms) dated 3.10.2012, it was decided to call from the firm the following technical details: Import details for each export item. Master Batch Formula for each export product duly certified by Quality Control Incharge. Accordingly, the case was deferred for 13.12.2012.			

178	Case No.: 10/14/82-ALC4/2012	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00387/AM13/	RLA File :05/24/040/00062/AM13/	Lic.No/Date:0510325995 25.05.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

179	Case No.: 12/13/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00347/AM13/	RLA File :05/24/040/00061/AM13/	Lic.No/Date:0510325945 25.05.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

180	Case No.: 38/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00415/AM13/	RLA File :03/94/040/00026/AM13/	Lic.No/Date:0310696238 25.05.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

181	Case No.: 50/11/82-ALC4/2012	Party Name:ALKEM LABORATORIES LTD.,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00317/AM13/	RLA File :03/94/040/00054/AM13/	Lic.No/Date:0310696260 25.05.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

182	Case No.: 37/14/82-ALC4/2012	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00414/AM13/	RLA File :03/94/040/00143/AM13/	Lic.No/Date:0310696330 28.05.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

183	Case No.: 9/14/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00386/AM13/	RLA File :05/24/040/00063/AM13/	Lic.No/Date:0510326034 28.05.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

184	Case No.: 46/16/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00482/AM13/	RLA File :07/21/040/00128/AM13/	Lic.No/Date:0710088534 30.05.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

185	Case No.: 51/14/82-ALC4/2012	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00428/AM13/	RLA File :03/94/040/01186/AM12/	Lic.No/Date:0310696799 30.05.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

	Case No.: 59/11/82-ALC4/2012	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Approved
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186	HQ File :01/82/050/00326/AM13/		RLA File :03/94/040/00027/AM13/		Lic.No/Date:0310697012 31.05.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/106/2011-Ch. II dated 26.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed			
	Pure Cineole	1 kg	1.	Eucalyptol Oil	1.05			
RA may take appropriate action as per the decision of Norms Committee.								

187	Case No.:46/14/82-ALC4/2012	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00423/AM13/	RLA File :03/94/040/00188/AM13/	Lic.No/Date:0310697620 06.06.2012	Defer Date:13.12.2012
	Decision :It was decided to remind the firm to furnish the requisite information immediately. Accordingly, the case was deferred for 13.12.2012.			

188	Case No.:61/11/82-ALC4/2012	Party Name:KOPRAN LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00328/AM13/	RLA File :03/94/040/00162/AM13/	Lic.No/Date:0310697570 06.06.2012	Defer Date:13.12.2012
	Decision :It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

189	Case No.:18/14/82-ALC4/2012	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00395/AM13/	RLA File :09/24/040/00088/AM13/	Lic.No/Date:0910052978 12.06.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

190	Case No.:53/16/82-ALC4/2012	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00489/AM13/	RLA File :04/24/040/00049/AM13/	Lic.No/Date:0410137249 12.06.2012	Defer Date:13.12.2012
	Decision :It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

191	Case No.:54/16/82-ALC4/2012	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00490/AM13/	RLA File :04/24/040/00015/AM13/	Lic.No/Date:0410137244 12.06.2012	Defer Date:13.12.2012

Decision :It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.

192	Case No.: 50/14/82-ALC4/2012	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00427/AM13/	RLA File :03/94/040/00187/AM13/	Lic.No/Date:0310698861 15.06.2012	Defer Date:13.12.2012
Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.				

193	Case No.: 8/16/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00444/AM13/	RLA File :22/24/040/00011/AM13/	Lic.No/Date:2210013017 15.06.2012	Defer Date:13.12.2012
Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.				

194	Case No.: 3/12/82-ALC4/2012	Party Name:BILCARE LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00333/AM13/	RLA File :31/83/040/00057/AM13/	Lic.No/Date:3110054717 18.06.2012	Defer Date:13.12.2012
Decision : The case is being examined on file. The case was deferred for 13.12.2012.				

195	Case No.: 45/14/82-ALC4/2012	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00422/AM13/	RLA File :03/95/040/00081/AM13/	Lic.No/Date:0310699034 18.06.2012	Defer Date:13.12.2012
Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.				

196	Case No.: 39/14/82-ALC4/2012	Party Name:CIPLA LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Approved										
	HQ File :01/82/050/00416/AM13/	RLA File :03/94/040/00225/AM13/	Lic.No/Date:0310699167 19.06.2012	Defer Date:										
Decision : : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/505/2012-PI(Norms) dated 18.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:														
<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Travoprost 0.004%/Travoprost Ophthalmic Solution 0.004% (Each pack 2.5 ml) Each ml contains Travoprost 0.04 mg</td><td>1000 vials</td><td>1.</td><td>Travoprost</td><td>105 mg</td></tr> </tbody> </table>					Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Travoprost 0.004%/Travoprost Ophthalmic Solution 0.004% (Each pack 2.5 ml) Each ml contains Travoprost 0.04 mg	1000 vials	1.	Travoprost	105 mg
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed										
Travoprost 0.004%/Travoprost Ophthalmic Solution 0.004% (Each pack 2.5 ml) Each ml contains Travoprost 0.04 mg	1000 vials	1.	Travoprost	105 mg										

Travoprost 0.004%/Travoprost Ophthalmic Solution 0.004% (Each pack 5 ml) Each ml contains Travoprost 0.04 mg	1000 vials	1.	Travoprost	210 mg
RA may take appropriate action as per the decision of Norms Committee.				

197	Case No.: 11/16/82-ALC4/2012	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00447/AM13/	RLA File :09/24/040/00141/AM13/	Lic.No/Date:0910053093 20.06.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

198	Case No.: 40/14/82-ALC4/2012	Party Name:CIPLA LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00417/AM13/	RLA File :03/94/040/00224/AM13/	Lic.No/Date:0310699235 20.06.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

199	Case No.: 28/13/82-ALC4/2012	Party Name:MELZER CHEMICALS PVT. LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00363/AM13/	RLA File :31/83/040/00060/AM13/	Lic.No/Date:3110054836 26.06.2012	Defer Date:13.12.2012
	Decision :Department of Chemicals and Petrochemicals vide thier letter No. 14010/72/2012-ch. II dated 26th September, 2012 has requested the firm to furnish the following information: Manufacturing process in brief. Balanced chemical reaction showing all the reactants, product and by product with thier molecular formula and molecular weight. Complete material balance with the formation of isomers. Stagewise % yield on molecular weight basis in respect of each reactant along with justification supported with authentic/printed technical literature. Production of export item for the past 3 years and corresponding consumption of each input duly certified by Chartered Accountant. It was decided to remind the firm to furnish the above information. Accordingly, the case was deferred for 13.12.2012.			

200	Case No.: 109/18/82-ALC4/2012	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00604/AM13/	RLA File :05/23/040/00491/AM12/	Lic.No/Date:0510328334 27.06.2012	Defer Date:13.12.2012

	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.
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201	Case No.: 31/13/82-ALC4/2012	Party Name:PALADIN PAINTS AND CHEMICALS PVT. LTD.,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00366/AM13/	RLA File :03/95/040/00055/AM13/	Lic.No/Date:0310699970 27.06.2012	Defer Date:13.12.2012
	Decision : It was decided to remind the firm to furnish the requisite information immediately. Accordingly, the case was deferred for 13.12.2012.			

202	Case No.: 32/18/82-ALC4/2012	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Approved														
	HQ File :01/82/050/00527/AM13/	RLA File :02/24/040/00060/AM13/	Lic.No/Date:0210179279 03.07.2012	Defer Date:														
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/101/2010-Ch. II dated 15.11.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:																	
	<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Accitard RE N- (Cyclohexyl) thio Phthalimide</td><td>1 kg</td><td>1.</td><td>PVI N-(Cyclohexylthio Phthalimide)</td><td>1.050 kg</td></tr> <tr> <td></td><td></td><td>2.</td><td>Toluene</td><td>0.210 kg</td></tr> </tbody> </table>				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Accitard RE N- (Cyclohexyl) thio Phthalimide	1 kg	1.	PVI N-(Cyclohexylthio Phthalimide)	1.050 kg			2.	Toluene
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed														
Accitard RE N- (Cyclohexyl) thio Phthalimide	1 kg	1.	PVI N-(Cyclohexylthio Phthalimide)	1.050 kg														
		2.	Toluene	0.210 kg														
RA may take appropriate action as per the decision of Norms Committee.																		

203	Case No.: 10/16/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00446/AM13/	RLA File :05/24/040/00116/AM13/	Lic.No/Date:0510328831 04.07.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

204	Case No.: 16/16/82-ALC4/2012	Party Name:FDC LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00452/AM13/	RLA File :03/94/040/00208/AM13/	Lic.No/Date:0310701169 06.07.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

	Case No.: 14/16/82-ALC4/2012	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Approved
	HQ File :01/82/050/00450/AM13/	RLA File :03/04/040/00104/AM13/	Lic.No/Date:0310701336	Defer Date:

205

HQ File :01/82/050/00750/AM13/	RLA File :09/24/040/00127/AM13/	Lic.No/Date:0910/01330 09.07.2012	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/106/2011-Ch. II dated 26.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Pure Cineole	1 kg	1.	Eucalyptol Oil	1.05
RA may take appropriate action as per the decision of Norms Committee.				

206	Case No.: 69/18/82-ALC4/2012	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00564/AM13/	RLA File :09/24/040/00156/AM13/	Lic.No/Date:0910053216 09.07.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

207

Case No.: 6/18/82-ALC4/2012	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Approved
HQ File :01/82/050/00501/AM13/	RLA File :13/24/040/00019/AM13/	Lic.No/Date:1310040328 11.07.2012	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 15022/31/2006-Ch. II dated 1.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
MIPD Ketal (1E)-1-(2, 5, 5-Trimethyl-1,3-Dioxane-2-yl)-(Propane-1, 2-Dione-1-(O-methyl oxime)	1 kg	1	Acetyl Acetone	0.578
		2.	Methyl Tertiary Butyl Ether (MTBE HP 99.9 PCT)	0.583
		3.	Di Methyl Formamide	0.300
		4.	Neo Pentyl Glycol (NPG)	0.503
		5.	Potassium Carbonate Granule	0.950
		6.	Sodium Nitrite	0.412
		7.	Toluene	0.273
		8.	Methanol	0.258

RA may take appropriate action as per the decision of Norms Committee.

	Case No.: 57/14/82-ALC4/2012	Party Name:BALAJI AMINES LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Approved
	HQ File :01/82/050/00434/AM13/	RLA File :31/83/040/00075/AM13/	Lic.No/Date:3110055038 19.07.2012	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/22/2011-Ch. II dated			

208	15.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
	N-Ethyl-2 Pyrrolidone	1 kg	1.	Gamma Butyrolactone	0.818
			2.	Monoethyl Amine (70% Solution)	0.612
RA may take appropriate action as per the decision of Norms Committee.					

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Case No.:58/14/82-ALC4/2012	Party Name: BALAJI AMINES LIMITED		Meet No/Date: 24/82-ALC4/2012 15.11.2012		Status: Case Approved
HQ File :01/82/050/00435/AM13/	RLA File :31/83/040/00073/AM13/		Lic.No/Date: 3110055046 19.07.2012		Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/85/2008-Ch. II dated 14.9.2009, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg	
N-Methyl-2-Pyrrolidone	1 kg	1.	Methanol	0.377	
		2.	Gamma Butyrolactone	0.965	
		3.	Ammonia	0.164	
RA may take appropriate action as per the decision of Norms Committee.					

210	Case No.:20/24/82-ALC4/2012	Party Name:DECCAN NUTRACEUTICALS PVT LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00824/AM13/	RLA File :31/83/040/00058/AM13/	Lic.No/Date:3110055158 27.07.2012	Defer Date:13.12.2012
	Decision : It was decided to call from the firm the full description of the export product along with copy of relevant pharmacopeia. Accordingly, the case was deferred for 13.12.2012.			

211	Case No.:27/21/82-ALC4/2012	Party Name:STELLENCE PHARMSCIENCE PVT LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00657/AM13/	RLA File :07/24/040/00183/AM13/	Lic.No/Date:0710089972 31.07.2012	Defer Date:13.12.2012
	Decision :It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

212	Case No.:15/20/82-ALC4/2012	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00626/AM13/	RLA File :03/94/040/00336/AM13/	Lic.No/Date:0310703768 01.08.2012	Defer Date:13.12.2012
	Decision :It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

213	Case No.:16/20/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00627/AM13/	RLA File :05/24/040/00150/AM13/	Lic.No/Date:0510331127 01.08.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

214	Case No.:17/20/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00628/AM13/	RLA File :05/24/040/00148/AM13/	Lic.No/Date:0510331126 01.08.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

215	Case No.:18/20/82-ALC4/2012	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00629/AM13/	RLA File :09/24/040/00223/AM13/	Lic.No/Date:0910053402 01.08.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

216	Case No.:20/22/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00723/AM13/	RLA File :09/24/040/00225/AM13/	Lic.No/Date:0910053420 03.08.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

217	Case No.:29/24/82-ALC4/2012	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Approved
	HQ File :01/82/050/00833/AM13/	RLA File :09/24/040/00172/AM13/	Lic.No/Date:0910053421 03.08.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/426/2012-PI(Norms) dated 1.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
	Export Product	Export Qty.	Sl.No.	Import items Qty. allowed kg/kg
	(2R,5R)-5-Hydroxy-[1,3]-Oxathiolane-2-carboxylic acid, 2S Isopropyl-5R-Methyl-1R Cyclohexyl Ester (ECE)	1 kg	1.	2,5-Dihydroxy-1,4-diathiane 0.30

			2.	Cyclohexane 1.104
			3.	Glyoxalic Acid 0.3585
			4.	Telluric acid 0.00

		4.	toluene	U.O.
		5.	n-Hexane	
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:18/24/82-ALC4/2012		Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED		Meet No/Date:24/82-ALC4/2012 15.11.2012		Status:Case Approved	
HQ File :01/82/050/00822/AM13/		RLA File :09/24/040/00226/AM13/		Lic.No/Date:0910053441 06.08.2012		Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/107/2008-Ch. II dated 20.11.2009, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export Product		Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg		
Brosalidox L		1 kg	1	Propylene Glycol (Liquid)	0.895		
			2.	5-Bromo-5-Nitro-1,3-Dioxane	0.100		
RA may take appropriate action as per the decision of Norms Committee.							

219	Case No.:38/24/82-ALC4/2012		Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED		Meet No/Date:24/82-ALC4/2012 15.11.2012		Status:Case Approved	
	HQ File :01/82/050/00842/AM13/		RLA File :09/24/040/00228/AM13/		Lic.No/Date:0910053440 06.08.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/107/2008-Ch. II dated 1.7.2009, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg			
	Allantoin (Powder)	1 kg	1.	Glyoxylic Acid 50% (Liquid)	1.28			
RA may take appropriate action as per the decision of Norms Committee.								

220	Case No.:44/16/82-ALC4/2012	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00480/AM13/	RLA File :03/95/040/00324/AM13/	Lic.No/Date:0310704113 06.08.2012	Defer Date: 13.12.2012
	Decision :It was decided to defer the case for 13.12.2012 for comments of Department of Chemicals and Petrochemicals.			

221	Case No.:47/16/82-ALC4/2012	Party Name:PARAMOUNT PHARMA	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00483/AM13/	RLA File :05/24/040/00178/AM13/	Lic.No/Date:0510331427 07.08.2012	Defer Date:13.12.2012
	Decision :It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

222	Case No.: 48/16/82-ALC4/2012	Party Name:PARAMOUNT PHARMA	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00484/AM13/	RLA File :05/24/040/00179/AM13/	Lic.No/Date:0510331428 07.08.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

223	Case No.: 22/22/82-ALC4/2012	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00725/AM13/	RLA File :09/24/040/00206/AM13/	Lic.No/Date:0910053463 09.08.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

224	Case No.: 26/22/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00729/AM13/	RLA File :09/24/040/00243/AM13/	Lic.No/Date:0910053480 10.08.2012	Defer Date:13.12.2012
	Decision : Shri Veeranna Seelamsethi, Sr. Manager, Materials appeared before the Committee and after discussion, the firm was requested to furnish following information: • Colour index and hue number of the product to be exported. • Yields stepwise supported with authenticated technical literature. • Production consumption data duly certified by Central Excise Authority. • Details regarding recovery of solvents. Shri Seelamsetti has assured that the information would be submitted in a weeks' time. The case was deferred for 13.12.2012.			

225	Case No.: 44/22/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00747/AM13/	RLA File :03/94/040/00347/AM13/	Lic.No/Date:0310704825 10.08.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

226	Case No.: 24/22/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00727/AM13/	RLA File :09/24/040/00174/AM13/	Lic.No/Date:0910053519	Defer

			16.08.2012	Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

227	Case No.: 65/22/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00768/AM13/	RLA File :03/94/040/00380/AM13/	Lic.No/Date:0310705390 16.08.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

228	Case No.: 66/22/82-ALC4/2012	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00769/AM13/	RLA File :03/94/040/00104/AM12/	Lic.No/Date:0310705336 16.08.2012	Defer Date:13.12.2012
	Decision : Department of Chemicals and Petrochemicals vide their letter No. 14010/85/2012-Ch. III dated 9.11.2012 has requested the firm to furnish the following information: Chemical reactions with molecular and structural formulae and molecular weights. Stage-wise percentage yields. Complete material balance. CA certificate certifying the production of export item achieved by the firm for the last three years and corresponding consumption of different raw materials/of each input. Details of by-product/co-products formed in the above production with quantities and values certified by CA. Authentic technical literature in support of norms applied for import. It was decided to remind the firm to furnish the above information. Accordingly, the case was deferred for 13.12.2012.			

229	Case No.: 68/22/82-ALC4/2012	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00771/AM13/	RLA File :03/94/040/00209/AM13/	Lic.No/Date:0310705334 16.08.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Chemicals and Petrochemicals.			

230	Case No.: 25/22/82-ALC4/2012	Party Name:GRANULES INDIA LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00728/AM13/	RLA File :09/24/040/00250/AM13/	Lic.No/Date:0910053546 17.08.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

231	Case No.: 27/22/82-ALC4/2012	Party Name:GRANULES INDIA LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00730/AM13/	RLA File :09/24/040/00249/AM13/	Lic.No/Date:0910053547 17.08.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

232	Case No.:1/20/82-ALC4/2012	Party Name:SUNSHIELD CHEMICALS LTD.		Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Approved
	HQ File :01/82/050/00612/AM13/	RLA File :03/95/040/00261/AM13/		Lic.No/Date:0310705885 22.08.2012	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/107/2008-Ch. II dated 15.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product		Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Ethoxylated Amine (Surfactant)		1 kg	1.	Tallow Amine	0.193
			2.	Ethylene Oxide	0.741
RA may take appropriate action as per the decision of Norms Committee.					

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Case No.: 36/22/82-ALC4/2012	Party Name:CIPLA LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Approved										
HQ File :01/82/050/00739/AM13/	RLA File :03/94/040/00401/AM13/	Lic.No/Date:0310706125 23.08.2012	Defer Date:										
Decision : In line with SION A 1972, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:													
<table><tr><th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr><tr><td>Doxycip 20% powder/Doxycyline Oral Powder 20% w/w (per pack 100 grams) Each 100 gm contains Doxycyline Hyclate 20 grams</td><td>1 pack</td><td>1.</td><td>Doxycyline Hyclate</td><td>20.20 gm</td></tr></table>	Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Doxycip 20% powder/Doxycyline Oral Powder 20% w/w (per pack 100 grams) Each 100 gm contains Doxycyline Hyclate 20 grams	1 pack	1.	Doxycyline Hyclate	20.20 gm			
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Doxycip 20% powder/Doxycyline Oral Powder 20% w/w (per pack 100 grams) Each 100 gm contains Doxycyline Hyclate 20 grams	1 pack	1.	Doxycyline Hyclate	20.20 gm									
RA may take appropriate action as per the decision of Norms Committee.													

234	Case No.: 32/22/82-ALC4/2012	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00735/AM13/	RLA File :56/24/040/00017/AM13/	Lic.No/Date:5610000974 24.08.2012	Defer Date:13.12.2012

Decision :It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.

235	Case No.: 32/24/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00836/AM13/	RLA File :09/24/040/00248/AM13/	Lic.No/Date:0910053559 24.08.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

236	Case No.: 33/24/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00837/AM13/	RLA File :09/24/040/00247/AM13/	Lic.No/Date:0910053560 24.08.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

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Case No.:13/24/82-ALC4/2012	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Approved	
HQ File :01/82/050/00817/AM13/	RLA File :09/24/040/00267/AM13/	Lic.No/Date:0910053575 27.08.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 19 dated 6.9.2012, it was decided to ratify norms under Para 4.7of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
N-Benzyl 3(S)-Hydroxy Pyrrolidine (BHP)	1 kg	1.	L-Malic Acid	2.69 kg
		2.	Benzyl Amine	2.28 kg
		3.	Tetrahydro Furan	3.77 kg
		4.	Sodium Boro Hydride	2.26 kg
		5.	R-Mandelic Acid	1.60 kg
RA may take appropriate action as per the decision of Norms Committee.				

238	Case No.: 37/22/82-ALC4/2012	Party Name:FDC LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00740/AM13/	RLA File :03/94/040/00374/AM13/	Lic.No/Date:0310706515 27.08.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

239	Case No.: 41/24/82-ALC4/2012	Party Name:DISTO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00845/AM13/	RLA File :09/24/040/00256/AM13/	Lic.No/Date:0910053578 27.08.2012	Defer Date:13.12.2012

Decision :It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.

240	Case No.: 5/22/82-ALC4/2012	Party Name:SANOFI INDIA LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00708/AM13/	RLA File :03/95/040/00318/AM13/	Lic.No/Date:0310706473 27.08.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

241	Case No.: 3/20/82-ALC4/2012	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00614/AM13/	RLA File :05/24/040/00201/AM13/	Lic.No/Date:0510332840 28.08.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

242	Case No.: 30/24/82-ALC4/2012	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00834/AM13/	RLA File :09/24/040/00271/AM13/	Lic.No/Date:0910053602 28.08.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

243	Case No.: 12/24/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00816/AM13/	RLA File :09/24/040/00275/AM13/	Lic.No/Date:0910053624 29.08.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

244	Case No.: 24/24/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00828/AM13/	RLA File :09/24/040/00220/AM13/	Lic.No/Date:0910053621 29.08.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

245	Case No.: 26/24/82-ALC4/2012	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00830/AM13/	RLA File :09/24/040/00246/AM13/	Lic.No/Date:0910053623 29.08.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

246	Case No.:28/24/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00832/AM13/	RLA File :09/24/040/00274/AM13/	Lic.No/Date:0910053628 29.08.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

247	Case No.:35/24/82-ALC4/2012	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00839/AM13/	RLA File :09/24/040/00245/AM13/	Lic.No/Date:0910053622 29.08.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

248	Case No.:30/22/82-ALC4/2012	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00733/AM13/	RLA File :07/24/040/00237/AM13/	Lic.No/Date:0710090496 30.08.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

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Case No.:31/24/82-ALC4/2012	Party Name:S M S PHARMACEUTICALS LTD		Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Approved
HQ File :01/82/050/00835/AM13/	RLA File :09/24/040/00272/AM13/		Lic.No/Date:0910053636 30.08.2012	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 1/82 dated 3.4.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Efavirenz	1 kg	1.	(S)-5-Chloro-Alpha-(Cyclopropylethynyl)-2-Amino-Alpha-(Trifluoromethyl) Benzene Methanol	0.987 kg
		2	Tri Phosgene	0.448 kg
RA may take appropriate action as per the decision of Norms Committee.				

250	Case No.:4/20/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00615/AM13/	RLA File :05/24/040/00323/AM12/	Lic.No/Date:0510333154 30.08.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

251

Case No.: 23/22/82-ALC4/2012	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Approved
HQ File :01/82/050/00726/AM13/	RLA File :08/24/040/00173/AM13/	Lic.No/Date:0810114691 31.08.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their O.M No. 35011/472/2012-PI(Norms) dated 16.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Gemcitabine HCL	1 kg	1.	Trimethylsilyl triflate	8.358
		2.	Vitride	3.05
		3.	Di Benzoyl Lactum	5.14
		4.	Methanol	6.27
		5.	Isopropyl Alcohol	6.20
		6.	N 4 Acetyl Cytosine	6.70
		7.	Tetra Hydrofuran	4.70

RA may take appropriate action as per the decision of Norms Committee.

252

Case No.:34/24/82-ALC4/2012	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Approved	
HQ File :01/82/050/00838/AM13/	RLA File :09/24/040/00280/AM13/	Lic.No/Date:0910053638 31.08.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 10 dated 7.6.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl. No.	Import items	Qty. allowed
Doxofylline	1kg.	1.	Theophylline	1.17kg
		2.	Chloro acetaldehyde dimethyl acetal	0.81kg
		3.	Potassium carbonate	0.89kg
		4.	Methanol	0.63kg
		5.	Dimethyl formamide	0.56kg
RA may take appropriate action as per the decision of Norms Committee.				

253	Case No.:23/24/82-ALC4/2012	Party Name:TRIGON CHEMICALS PVT. LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00827/AM13/	RLA File :31/83/040/00098/AM13/	Lic.No/Date:3110055637 03.09.2012	Defer Date:13.12.2012
Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Chemicals and Petrochemicals.				

254	Case No.:28/22/82-ALC4/2012	Party Name:AURO LAB	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Approved
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HQ File :01/82/050/00731/AM13/

RLA File :35/24/040/00009/AM 13

Lic.No/Date:3510039223 dated4.9.2012

Defer Date:

Decision : In the light of written comments received from Department of Industrial Policy and Promotion vide tier note dated 16.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl. No.	Import items	Qty. allowed
Hydroxy Propyl Methyl Cellulose Ophthalmic Solution USP 2.0% W/V 2 ML PFS	75000 pieces	1.	HYPAK SCF 2.25 ML RF PRTCF M 27 Glass Syringe Barrels	Net to net
		2.	HYPAK PR 2.25 ML PP SYRINGE PLUNGER ROD	Net to net
		3.	HYPAK NSCF 1-3ML PH701/50C BLACK SI 1000(Syringe Plunger stopper)	Net to net
		4.	Pouch size 7.5x25	Net to net

RA may take appropriate action as per the decision of Norms Committee.

Case No.:15/24/82-ALC4/2012

Party Name:HETERO LABS LIMITED

Meet No/Date:24/82-ALC4/2012
15.11.2012Status:Case
Approved

HQ File :01/82/050/00819/AM13/

RLA File :09/24/040/00290/AM13/

Lic.No/Date:0910053657
04.09.2012

Defer Date:

Decision : In the light of earlier decision taken in meeting no. 18/82 dated 30.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Levetiracetam	1 kg	1	S(+) 2-amino Butyramide HCL	0.95 kg
		2.	Methylene chloride	3.65 kg
		3.	Acetone	0.87 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:25/24/82-ALC4/2012

Party Name:THERMAX LTD.,

Meet No/Date:24/82-ALC4/2012
15.11.2012Status:Case
Approved

HQ File :01/82/050/00829/AM13/

RLA File :31/83/040/00083/AM13/

Lic.No/Date:3110055658
04.09.2012

Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/78/2010-Ch. II dated 26.6.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Biocide-1 (Brand Name Biomin 2750)	1 kg	1.	Tertrakis Hydroxymethyl Phosphonium	0.484 kg

			Sulphate –THPS 75%	
Biocide 2 (Brand Name Biomin 4020)	1 kg	1.	Myristyl Dimethyl Amine/Tertiary Amine	0.065 kg
		2.	Gluteraldehyde	0.415 kg
RA may take appropriate action as per the decision of Norms Committee.				

257	Case No.:42/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00745/AM13/	RLA File :03/94/040/00116/AM13/	Lic.No/Date:0310707575 04.09.2012	Defer Date:13.12.2012
Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.				

258	Case No.:43/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00746/AM13/	RLA File :03/94/040/00101/AM13/	Lic.No/Date:0310707592 04.09.2012	Defer Date:13.12.2012
Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.				

259	Case No.:45/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00748/AM13/	RLA File :03/94/040/00115/AM13/	Lic.No/Date:0310707571 04.09.2012	Defer Date:13.12.2012
Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.				

260	Case No.:52/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00755/AM13/	RLA File :03/94/040/00114/AM13/	Lic.No/Date:0310707589 04.09.2012	Defer Date:13.12.2012
Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.				

261	Case No.:53/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00756/AM13/	RLA File :03/94/040/00137/AM13/	Lic.No/Date:0310707577 04.09.2012	Defer Date:13.12.2012
Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.				

	Case No.:54/22/82-ALC4/2012	Party Name:CALYX CHEMICALS &	Meet No/Date:24/82-ALC4/2012	Status:Case Deferred
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262		PHARMACEUTICALS LTD.	15.11.2012	
	HQ File :01/82/050/00757/AM13/	RLA File :03/94/040/00110/AM13/	Lic.No/Date:0310707578 04.09.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

263	Case No.:55/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00758/AM13/	RLA File :03/94/040/00117/AM13/	Lic.No/Date:0310707585 04.09.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

264	Case No.:56/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00759/AM13/	RLA File :03/94/040/00034/AM13/	Lic.No/Date:0310707587 04.09.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

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Case No.: 6/20/82-ALC4/2012	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Approved	
HQ File :01/82/050/00617/AM13/	RLA File :05/24/040/00024/AM13/	Lic.No/Date:0510333659 04.09.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting No. 3/82 dated 17.4.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Cefixime Trihydrate	1 Kg.	1.	Acetone	1.205 kg
		2.	Activated Carbon	1.00 kg
		3.	G.C.L.E.	1.555 kg
		4.	Methanol	6.50 kg
		5	Methylene Chloride	7.30 kg
		6.	Triphenyl Phosphine	1.22 kg
		7.	2-Mercaptobenzothiazoyl-(Z)-2-(2-Aminothiazoyl-4yl)-2- (Mica Ester)	0.82 kg
RA may take appropriate action as per the decision of Norms Committee.				

	Case No.:60/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred

266	HQ File :01/82/050/00763/AM13/	RLA File :03/94/040/00105/AM13/	Lic.No/Date:0310707569 04.09.2012	Defer Date:13.12.2012
Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.				

267	Case No.:10/22/82-ALC4/2012	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00713/AM13/	RLA File :09/24/040/00281/AM13/	Lic.No/Date:0910053672 05.09.2012	Defer Date:13.12.2012
Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.				

	Case No.:40/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
268	HQ File :01/82/050/00743/AM13/	RLA File :03/94/040/00109/AM13/	Lic.No/Date:0310707803 05.09.2012	Defer Date:13.12.2012
Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.				

	Case No.:44/24/82-ALC4/2012	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
269	HQ File :01/82/050/00848/AM13/	RLA File :09/24/040/00251/AM13/	Lic.No/Date:0910053668 05.09.2012	Defer Date:13.12.2012
Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.				

	Case No.:62/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
270	HQ File :01/82/050/00765/AM13/	RLA File :03/94/040/00429/AM13/	Lic.No/Date:0310707808 05.09.2012	Defer Date:13.12.2012
Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.				

	Case No.:78/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
271	HQ File :01/82/050/00781/AM13/	RLA File :03/94/040/00430/AM13/	Lic.No/Date:0310707806 05.09.2012	Defer Date:13.12.2012
Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.				

	Case No.:79/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
272	HQ File :01/82/050/00782/AM13/	RLA File :03/94/040/00104/AM13/	Lic.No/Date:0310707802 05.09.2012	Defer Date:13.12.2012

			05.09.2012	Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			
273	Case No.: 80/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00783/AM13/	RLA File :03/94/040/00118/AM13/	Lic.No/Date:0310707813 05.09.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			
274	Case No.: 48/22/82-ALC4/2012	Party Name:S. D. FINE CHEM LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00751/AM13/	RLA File :03/95/040/00353/AM13/	Lic.No/Date:0310707898 06.09.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			
275	Case No.: 58/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00761/AM13/	RLA File :03/94/040/00113/AM13/	Lic.No/Date:0310707983 06.09.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			
276	Case No.: 59/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00762/AM13/	RLA File :03/94/040/00119/AM13/	Lic.No/Date:0310707975 06.09.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			
277	Case No.: 61/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00764/AM13/	RLA File :03/94/040/00106/AM13/	Lic.No/Date:0310707970 06.09.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			
278	Case No.: 81/22/82-ALC4/2012	Party Name:BHARAT CHEMICALS	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00784/AM13/	RLA File :03/94/040/00433/AM13/	Lic.No/Date:0310707963 06.09.2012	Defer Date:13.12.2012

Decision :It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.

279	Case No.: 83/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00786/AM13/	RLA File :03/94/040/00498/AM11/	Lic.No/Date:0310707992 06.09.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

280	Case No.: 86/22/82-ALC4/2012	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00789/AM13/	RLA File :03/94/040/00307/AM13/	Lic.No/Date:0310708058 06.09.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Chemicals and Petrochemicals.			

281	Case No.: 87/22/82-ALC4/2012	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00790/AM13/	RLA File :03/94/040/00308/AM13/	Lic.No/Date:0310708059 06.09.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Chemicals and Petrochemicals.			

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Case No.: 11/24/82-ALC4/2012	Party Name:ANUS LABORATORIES LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Approved	
HQ File :01/82/050/00815/AM13/	RLA File :09/24/040/00138/AM13/	Lic.No/Date:0910053730 07.09.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 17/82 dated 27.7.2010, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sodium Methoxide Solution 30%	1 Kg.	1.	Methanol	0.622 kg
		2.	CS Flakes	0.050 kg
RA may take appropriate action as per the decision of Norms Committee.				

283	Case No.: 21/24/82-ALC4/2012	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00825/AM13/	RLA File :08/24/040/00196/AM13/	Lic.No/Date:0810114835 07.09.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

Case No.: 46/22/82-ALC4/2012	Party Name:TUPIN LIMITED	Meet No/Date:24/82-ALC4/2012	Status: Case Deferred
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284			15.11.2012	
	HQ File :01/82/050/00749/AM13/	RLA File :03/95/040/00306/AM13/	Lic.No/Date:0310708068 07.09.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

285	Case No.:57/22/82-ALC4/2012	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Approved	
	HQ File :01/82/050/00760/AM13/	RLA File :03/94/040/00443/AM13/	Lic.No/Date:0310708086 07.09.2012	Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/137/2011-Ch. II dated 16.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	2,4 Difluoro Nitro Benzene (2,4 DFNB)	1 kg	1.	Meta Dichloro Benzene	1.33 kg
			2.	Potassium Fluoride (KF)	0.810 kg
			3.	Sulfolane	0.100 kg
	RA may take appropriate action as per the decision of Norms Committee.				

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2,4 Difluoro Nitro Benzene (2,4 DFNB)	1 kg	1.	Meta Dichloro Benzene	1.33 kg
		2.	Potassium Fluoride (KF)	0.810 kg
		3.	Sulfolane	0.100 kg

RA may take appropriate action as per the decision of Norms Committee.

286	Case No.:76/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00779/AM13/	RLA File :03/94/040/00437/AM13/	Lic.No/Date:0310708094 07.09.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

287	Case No.: 77/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00780/AM13/	RLA File :03/94/040/00436/AM13/	Lic.No/Date:0310708090 07.09.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

288	Case No.:82/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00785/AM13/	RLA File :03/94/040/00017/AM11/	Lic.No/Date:0310708089 07.09.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

289	Case No.:17/22/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00720/AM13/	RLA File :08/24/040/00199/AM13/	Lic.No/Date:0810114964 10.09.2012	Defer Date:13.12.2012
Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.				

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Case No.:47/22/82-ALC4/2012	Party Name:YASHO INDUSTRIES PVT.LTD.		Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Approved
HQ File :01/82/050/00750/AM13/	RLA File :03/95/040/00433/AM13/		Lic.No/Date:0310708266 10.09.2012	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/95/2011-Ch. II dated 17.11.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Yantq 2020 (20% Solution Tertiary Butyl Hydroquinone)	1 kg	1.	Hydroquinone	0.282 kg
		2.	Tertiary Butanol	0.208 kg
		3.	Propylene Glycol	0.700 kg
RA may take appropriate action as per the decision of Norms Committee.				

291	Case No.:85/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00788/AM13/	RLA File :03/94/040/00136/AM13/	Lic.No/Date:0310708279 10.09.2012	Defer Date:13.12.2012
Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.				

292	Case No.:11/22/82-ALC4/2012	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00714/AM13/	RLA File :08/24/040/00208/AM13/	Lic.No/Date:0810115029 12.09.2012	Defer Date:13.12.2012
Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.				

293	Case No.:12/22/82-ALC4/2012	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00715/AM13/	RLA File :08/24/040/00206/AM13/	Lic.No/Date:0810115027 12.09.2012	Defer Date:13.12.2012
Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.				

294	Case No.:13/22/82-ALC4/2012	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:24/82-ALC4/2012	Status:Case Deferred
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		15.11.2012	
HQ File :01/82/050/00716/AM13/	RLA File :08/24/040/00207/AM13/	Lic.No/Date:0810115028 12.09.2012	Defer Date:13.12.2012
Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

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Case No.:14/22/82-ALC4/2012	Party Name:ATUL LIMITED,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Approved	
HQ File :01/82/050/00717/AM13/	RLA File :08/24/040/00209/AM13/	Lic.No/Date:0810115071 12.09.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 49/82 dated 6.3.2012, it was decided to ratify norms under Para 4.7of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Reactive Diluent Lapox	1 Kg.	1.	Epichlorohydrin	0.920 kg
		2.	Phenol	0.941 kg
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:42/24/82-ALC4/2012	Party Name:AVON ORGANICS LTD.,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Approved	
HQ File :01/82/050/00846/AM13/	RLA File :09/24/040/00268/AM13/	Lic.No/Date:0910053777 12.09.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 16/82 dated 16.8.2012, it was decided to ratify norms under Para 4.7of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Valacyclovir Hydrochloride	1 kg	1.	Acyclovir	0.78 kg
		2.	N-Benzylloxy Carbonyl-L-Valine (CBZ-L-Valine)	1.182 kg
		3.	Dicyclohexyl Carbodimide (DCC)	1.387 kg
		4.	4-Dimethyl Amino Pyridine (DMAP)	0.028 kg
		5.	Dimethyl Formamide	3.36 kg
RA may take appropriate action as per the decision of Norms Committee.				

297	Case No.: 50/22/82-ALC4/2012	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00753/AM13/	RLA File :52/24/040/00014/AM13/	Lic.No/Date:5210038997 12.09.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Chemicals and Petrochemicals.			

298	Case No.: 51/22/82-ALC4/2012	Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Approved
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HQ File :01/82/050/00754/AM13/	RLA File :52/24/040/00018/AM13/	Lic.No/Date:5210038998 12.09.2012	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/45/2010-Ch. II dated 12.6.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4-(2-Chloro Ethylsulfonyl) Butyric Acid	1 kg	1.	Gamma Butyrolactone	0.651 kg
		2.	2- Mercapto Ethanol	0.691 kg
RA may take appropriate action as per the decision of Norms Committee.				

299	Case No.:70/22/82-ALC4/2012	Party Name:CIPLA LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00773/AM13/	RLA File :03/94/040/00488/AM13/	Lic.No/Date:0310708792 12.09.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

300	Case No.:75/22/82-ALC4/2012	Party Name:CIPLA LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00778/AM13/	RLA File :03/94/040/00499/AM13/	Lic.No/Date:0310708794 12.09.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

301	Case No.:15/22/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00718/AM13/	RLA File :05/23/040/00208/AM13/	Lic.No/Date:0510334566 13.09.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

302	Case No.:63/22/82-ALC4/2012	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00766/AM13/	RLA File :03/95/040/00421/AM13/	Lic.No/Date:0310708895 13.09.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

303	Case No.:96/22/82-ALC4/2012	Party Name:ACTGEN PHARMA PVT. LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00799/AM13/	RLA File :03/94/040/00476/AM13/	Lic.No/Date:0310708985 13.09.2012	Defer Date:13.12.2012
Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.				

304	Case No.:14/24/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00818/AM13/	RLA File :09/24/040/00306/AM13/	Lic.No/Date:0910053810 14.09.2012	Defer Date:13.12.2012
Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.				

305	Case No.:22/24/82-ALC4/2012	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Approved
	HQ File :01/82/050/00826/AM13/	RLA File :08/24/040/00212/AM13/	Lic.No/Date:0810115144 14.09.2012	Defer Date:

Decision : In line with SION A 412, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
- Moxonidine Tablets Moxonidine Heumann 0.2 mg Filmdabletten (Pack Size 30, 50 & 100 Tablets) Each film coated tablet contains: Moxonidine Ph. Eur. 0.2mg Colours: Titanium Dioxide and Red Oxide of Iron, Excipient q.s. Net content of active ingredient Moxonidine should not be less than 2.5 kgs in export product	12500000 numbers		Moxonidine	340.13 kg
Moxonidine Tablets Moxonidine Heumann 0.3 mg Filmdabletten (Pack Size 30, 50 & 100 Tablets) Each film coated tablet	8333333 numbers		Moxonidine	226.75 kg

Each film coated tablet contains: Moxonidine Ph. Eur. 0.3mg Colours: Titanium Dioxide and Red Oxide of Iron, Excipient q.s. Net content of active ingredient Moxonidine should not be less than 2.5 kgs in export product				
Moxonidine Tablets Moxonidine Heumann 0.4 mg Filmdabletten (Pack Size 30, 50 & 100 Tablets) Each film coated tablet contains: Moxonidine Ph. Eur. 0.4mg Colours: Titanium Dioxide and Red Oxide of Iron, Excipient q.s. Net content of active ingredient Moxonidine should not be less than 2.0 kgs in export product	5000000 numbers		Moxonidine	136.05 kg
RA may take appropriate action as per the decision of Norms Committee.				

306	Case No.: 91/22/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00794/AM13/	RLA File :22/24/040/00032/AM13/	Lic.No/Date:2210013277 14.09.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

307	Case No.: 7/22/82-ALC4/2012	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Approved
	HQ File :01/82/050/00710/AM13/	RLA File :09/24/040/00300/AM13/	Lic.No/Date:0910053820 17.09.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 25011/508/2012-DI(Norms) dated 18.10.2012, it			

Decision : In the light of written comments received from Department of Pharmaceuticals vide their O.M NO. 55011/508/2012-PI(NORMS) dated 18.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by them, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
B-Wing (L-Valine Cyclic Urea)	1 kg	1.	L-Valine	1.837 kg
		2.	Acrylonitrile	0.95 kg
		3.	Methyl Chloro Formate	2.25 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.: 17/24/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Approved
HQ File :01/82/050/00821/AM13/	RLA File :09/24/040/00229/AM13/	Lic.No/Date:0910053848 18.09.2012	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 14/82 dated 31.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Cefotaxime Sodium Sterile	1 kg	1.	Cefotaxime Acid	0.989
		2.	Ethyl Acetate	3.16
		3.	Methanol	0.44
		4.	Triethylamine (TEA)	0.178
		5	Activated Carbon/Carbon Enoanticromos	0.031
		6.	Sod-2-Ethyl Hexanoate	0.44
		7.	Methyl Iso Butyl Ketone	0.25
		8.	Aluminium Canisters with inner & Outer Lids (with eaquel Plugs/Caps) [20 Ltrs.(10Kg Capacity) /14 Ltrs (5kg Capacity) / 12.5 Ltrs (5kg Capacity)]	Relevant, as per packing policy

RA may take appropriate action as per the decision of Norms Committee.

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309	Case No.: 49/24/82-ALC4/2012	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00853/AM13/	RLA File :22/24/040/00034/AM13/	Lic.No/Date:2210013301 19 09 2012	Defer Date:13 12 2012

	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			
310	Case No.: 89/22/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00792/AM13/	RLA File :22/24/040/00035/AM13/	Lic.No/Date:2210013297 19.09.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			
311	Case No.: 90/22/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00793/AM13/	RLA File :22/24/040/00033/AM13/	Lic.No/Date:2210013300 19.09.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			
312	Case No.: 10/24/82-ALC4/2012	Party Name:VASISTA LIFE SCIENCES PVT LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00814/AM13/	RLA File :09/24/040/00308/AM13/	Lic.No/Date:0910053881 21.09.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Chemicals and Petrochemicals.			
313	Case No.: 1/22/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00704/AM13/	RLA File :05/24/040/00231/AM13/	Lic.No/Date:0510335607 25.09.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			
314	Case No.: 16/24/82-ALC4/2012	Party Name:OGENE SYSTEMS INDIA PVT. LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00820/AM13/	RLA File :09/24/040/00312/AM13/	Lic.No/Date:0910053896 25.09.2012	Defer Date:13.12.2012

					25.09.2012		Date: 13.12.2012
Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.							

315	Case No.: 51/24/82-ALC4/2012		Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER		Meet No/Date:24/82-ALC4/2012 15.11.2012		Status: Case Approved
	HQ File :01/82/050/00855/AM13/		RLA File :05/23/040/00244/AM13/		Lic.No/Date:0510335613 25.09.2012		Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O no. 14010/7/2011-Ch. II dated 16.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:						
	Export product	Export Qty.	Sl.No.	Import items	Qty. kg/kg	allowed	
	1,3 Dibromo 5,5 Dimethyl Hydantoin	1 kg	1.	Acetone Cyanohydrin	0.437		
		2.	Ammonium Bicarbonate	0.436			
		3.	Liquid Bromine	0.621			
RA may take appropriate action as per the decision of Norms Committee.							

316	Case No.: 43/24/82-ALC4/2012		Party Name:MYLAN LABORATORIES LIMITED		Meet No/Date:24/82-ALC4/2012 15.11.2012		Status: Case Deferred
	HQ File :01/82/050/00847/AM13/		RLA File :09/24/040/00288/AM13/		Lic.No/Date:0910053905 26.09.2012		Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.						

317	Case No.: 37/24/82-ALC4/2012		Party Name:MYLAN LABORATORIES LIMITED		Meet No/Date:24/82-ALC4/2012 15.11.2012		Status: Case Deferred
	HQ File :01/82/050/00841/AM13/		RLA File :09/24/040/00289/AM13/		Lic.No/Date:0910053917 27.09.2012		Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.						

318	Case No.: 47/24/82-ALC4/2012		Party Name:DHANUKA LABORATORIES LTD.		Meet No/Date:24/82-ALC4/2012 15.11.2012		Status: Case Approved
	HQ File :01/82/050/00851/AM13/		RLA File :05/23/040/00249/AM13/		Lic.No/Date:0510335912 27.09.2012		Defer Date:

Decision : In the light of earlier decision taken in meeting no. 20/82 dated 20.9.2012, it was decided to ratify norms under Para 4./ of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Cefdinir Powder	1 kg	1.	7-Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxy Benzyl Ester (GCLE)	2.44 kg
		2.	Triphenyl Phosphine	2.037 kg
		3.	Sodium Iodide	0.11 kg
		4.	Phenol	2.42 kg
		5.	Methylene Chloride	22.59 kg
		6.	Tetra Hydro Furan (THF)	4.36 kg
		7.	Methanol	7.94 kg
		8.	Formaldehyde	2.74 kg
		9.	CAEM	1.82 kg
		10.	Triethylamine	0.155 kg
		11.	n-Butyl Acetate	2.98 kg

RA may take appropriate action as per the decision of Norms Committee.

319	Case No.: 48/24/82-ALC4/2012	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00852/AM13/	RLA File :05/23/040/00248/AM13/	Lic.No/Date:0510335908 27.09.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

320	Case No.: 36/24/82-ALC4/2012	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00840/AM13/	RLA File :09/24/040/00324/AM13/	Lic.No/Date:0910053933 28.09.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

321	Case No.: 19/24/82-ALC4/2012	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Approved
	HQ File :01/82/050/00823/AM13/	RLA File :04/24/040/00137/AM13/	Lic.No/Date:0410140229 04.10.2012	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/150/2011/Ch. II dated 10.1.2012, it was decided to approve the case for 04.10.2012.			

18.4.2012, it was decided to ratify norms under para 4. / of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Keydime-AKD (Alkyl Ketene Dimer-Emulsion)	1 kg	1.	Alkyl Ketene Dimer AKD Wax	0.100 kg
		2.	Solbond C40S (Emcal E6LZS) Cationic Potato Starch	0.070 kg

RA may take appropriate action as per the decision of Norms Committee.

322	Case No.:3/22/82-ALC4/2012	Party Name:ULTRA-TECH INDIA LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00706/AM13/	RLA File :03/95/040/00310/AM13/	Lic.No/Date:0310711590 04.10.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

323	Case No.:45/24/82-ALC4/2012	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00849/AM13/	RLA File :05/23/040/00260/AM13/	Lic.No/Date:0510336434 04.10.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

324	Case No.:46/24/82-ALC4/2012	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00850/AM13/	RLA File :05/23/040/00256/AM13/	Lic.No/Date:0510336433 04.10.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

325	Case No.:50/24/82-ALC4/2012	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00854/AM13/	RLA File :05/23/040/00255/AM13/	Lic.No/Date:0510336432 04.10.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

326	Case No.:52/24/82-ALC4/2012	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00856/AM13/	RLA File :05/23/040/00253/AM13/	Lic.No/Date:0510336431 04.10.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

327	Case No.: 55/24/82-ALC4/2012	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00859/AM13/	RLA File :52/24/040/00026/AM13/	Lic.No/Date:5210039071 05.10.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

328	Case No.: 33/22/82-ALC4/2012	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00736/AM13/	RLA File :09/24/040/00295/AM13/	Lic.No/Date:0910053985 08.10.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

329	Case No.: 40/24/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00844/AM13/	RLA File :08/24/040/00148/AM13/	Lic.No/Date:0810115662 08.10.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

330	Case No.: 56/24/82-ALC4/2012	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00860/AM13/	RLA File :52/24/040/00029/AM13/	Lic.No/Date:5210039086 09.10.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

331	Case No.: 57/24/82-ALC4/2012	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00861/AM13/	RLA File :52/24/040/00028/AM13/	Lic.No/Date:5210039089 09.10.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

332	Case No.: 53/24/82-ALC4/2012	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00857/AM13/	RLA File :05/24/040/00250/AM13/	Lic.No/Date:0510337065 11.10.2012	Defer Date:13.12.2012

Decision :It was decided to defer the case for 13.12.2012 for comments of Department of Chemicals and Petrochemicals.

333	Case No.: 27/24/82-ALC4/2012	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00831/AM13/	RLA File :08/24/040/00241/AM13/	Lic.No/Date:0810115743 12.10.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

334	Case No.: 54/24/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00858/AM13/	RLA File :05/24/040/00252/AM13/	Lic.No/Date:0510337284 16.10.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

335	Case No.: 9/24/82-ALC4/2012	Party Name:WEST BENGAL CHEMICAL INDUSTRIES LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00813/AM13/	RLA File :02/24/040/00119/AM13/	Lic.No/Date:0210183299 17.10.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

336	Case No.: 1/24/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00805/AM13/	RLA File :09/24/040/00371/AM13/	Lic.No/Date:0910054177 29.10.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

337	Case No.: 2/24/82-ALC4/2012	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00806/AM13/	RLA File :07/24/040/00296/AM13/	Lic.No/Date:0710091635 30.10.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

	Case No.: 3/24/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:24/82-ALC4/2012	Status: Case Deferred
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338			15.11.2012	
	HQ File :01/82/050/00807/AM13/	RLA File :09/24/040/00332/AM13/	Lic.No/Date:0910054196 30.10.2012	Defer Date:13.12.2012
Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.				

339	Case No.:4/24/82-ALC4/2012	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00808/AM13/	RLA File :09/24/040/00362/AM13/	Lic.No/Date:0910054208 31.10.2012	Defer Date:13.12.2012
Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Chemicals and Petrochemicals.				

340	Case No.:5/24/82-ALC4/2012	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Approved										
	HQ File :01/82/050/00809/AM13/	RLA File :08/24/040/00268/AM13/	Lic.No/Date:0810116019 31.10.2012	Defer Date:										
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/1/2012-Ch. II dated 4.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:														
<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>N-(3-Aminopropyl) Imidazole Clear colourless to Pale Yellow Liquid</td><td>1 kg</td><td>1.</td><td>Imidazole (white to off-white crystals)</td><td>0.889 kg</td></tr> </tbody> </table>					Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	N-(3-Aminopropyl) Imidazole Clear colourless to Pale Yellow Liquid	1 kg	1.	Imidazole (white to off-white crystals)	0.889 kg
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed										
N-(3-Aminopropyl) Imidazole Clear colourless to Pale Yellow Liquid	1 kg	1.	Imidazole (white to off-white crystals)	0.889 kg										
RA may take appropriate action as per the decision of Norms Committee.														

341	Case No.:6/24/82-ALC4/2012	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Approved										
	HQ File :01/82/050/00810/AM13/	RLA File :34/24/040/00167/AM13/	Lic.No/Date:3410035378 31.10.2012	Defer Date:										
Decision : In the light of earlier decision taken in meeting no 40/82 dated 4.1.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:														
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>n-Valeryl Chloride</td><td>1 Kg.</td><td>1.</td><td>n-Valeric Acid</td><td>0.891 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	n-Valeryl Chloride	1 Kg.	1.	n-Valeric Acid	0.891 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
n-Valeryl Chloride	1 Kg.	1.	n-Valeric Acid	0.891 kg										
RA may take appropriate action as per the decision of Norms Committee.														

342	Case No.:7/24/82-ALC4/2012	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Deferred
	HQ File :01/82/050/00811/AM13/	RLA File :34/24/040/00168/AM13/	Lic.No/Date:3410035379 31.10.2012	Defer Date:13.12.2012

	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.
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343	Case No.: 8/24/82-ALC4/2012	Party Name:ALKEM LABORATORIES LTD.,	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status: Case Deferred
	HQ File :01/82/050/00812/AM13/	RLA File :03/94/040/00668/AM13/	Lic.No/Date:0310714062 01.11.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

Date:20.11.2012
Place:New Delhi

Lalita Maini
Foreign Trade Development Officer